

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 1152/2024

In the matter of:**Sudhir Kumar Jha**

...Applicant

Versus

CPCB & Ors.

...Respondent(s)

INDEX

Sr. No.	PARTICULARS	Page No.
1.	Report on behalf of CPCB in compliance to order dated 28.08.2025 in Original Application No. 1152/2024	
2.	Annexure – 1 A Copy of order dated 28.08.2025 in Original Application No. 1152/2024	
3.	Annexure – 2 A Copy of process flow diagram	
4.	Annexure- 3 A copy of Environmental Clearance from the MoEF&CC, HO Delhi vide dated 18.09.2019	
5.	Annexure- 4 A Copy of the Consolidated Consent to Operate	
6.	Annexure- 5 A Copy of the authorization under Hazardous Waste (Management and handling) Rules 2016, form UPPCB	
7.	Annexure- 6 A copy of the calibration certificates	
8.	Annexure –7 A Copy of the NOC form Ground Water Department, Government of Uttar Pradesh	
9.	Annexure –8 A Copy of the logbooks maintained for ground water extraction	
10.	Annexure –9 A copy of flow diagram of ETP	
11.	Annexure –10 A Copy of the logbook maintained for treatment of effluent in ETP	

12.	Annexure –11 A Copy of the logbook maintained for STP operations	
13.	Annexure –12 A copy of the membership certificate and agreement	
14.	Annexure –13 A Copy of report regarding commissioning visit of CEMS analyzer at WHBC and CFBC boiler	
15.	Annexure –14 A copy of agreement and sale invoice	
16.	Annexure –14(a) A copy Notification S.O. 5481 (e) dated 31.12.2021 issued by MoEF&CC	
17.	Annexure –15 A copy of green belt development by Unit	

Srinivas Vishven

**Filed By: Advocate Srinivas Vishven
Counsel for Central Pollution Control Board (CPCB)**

Place: Delhi

Date: 19.11.2025

INSPECTION REPORT IN THE MATTER OF

Original Application No. 1152 of 2024

Titled as

SUDHIR KUMAR JHA VS CPCB & Ors.

1.0. Background

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 28.08.2025 in the matter of Sudhir Kumar Jha Vs CPCB & Ors. has directed Central Pollution Control Board to carry out fresh inspection of respondent no. 2 unit i.e. M/s Ankur Udhyog Limited, Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, District Gorakhpur, Uttar Pradesh – 273209 (hereafter referred as unit) and submit the report. The copy of above said NGT order is annexed as **Annexure-1**.

The relevant part of the order is as follow:

“...4. In order to ascertain the correct position, we require the Central Pollution Control Board (CPCB) to carry out the fresh inspection of respondent no. 2 unit and to ascertain the status of compliance of norms by the unit. The CPCB will also ascertain compliance of norms relating to stack emission by respondent no. 2 unit. Let the report by the CPCB be filed within six weeks.

5. List on 21.11.2025 ...”

In compliance to the said order, a team from Central Pollution Control Board has been constituted to carry out the inspection and monitoring of said unit.

2.0. Inspection and Monitoring of CPCB team:

In compliance with Hon'ble NGT order, CPCB team has carried out inspection and monitoring of unit on October 14-15, 2025.

2.1. Observations:

1. The unit is engaged in production of MS Billets (installed capacity 300300MTA), Sponge Iron (installed capacity 212500MTA) MS Steel (installed capacity

291300MTA) and unit has 30 MW Captive power plant (installed capacity-16 MW – WHRB and 14 MW CFBC) for power generation.

2. The unit has installed Direct Reduced Iron (DRI) plant of capacity 212500 TPA to produce sponge iron using Iron ore/ pellet, coal and dolomite as raw material and fuel. The flue gas generated from DRI Plant is sent to Waste Heat Recovery (WHR) boiler of capacity 69 TPH for steam generation and unit has also installed Circulating Fluidize Bed Combustion (CFBC) boiler of capacity 55 TPH for steam generation using coal and char as fuel. Flue gases from WHR Boiler and CFBC boiler are separately routed through Electrostatic Precipitators (4 field each) and finally vented to atmosphere through stack of 120 meter and 80 meters height respectively. Unit has installed 3 nos induction furnaces (capacity 30T each) for melting of sponge iron, pig iron, scrap etc to cast billets (300300 TPA). Primary and secondary emissions from induction furnace are captured from primary & secondary fume extraction system, routed through bag filter and finally vented to the atmosphere through stack of 30 meter respectively. Further these billets are processed in rolling mill to produce rebars TMT (291300 TPA). Copy of process flow diagram is enclosed as **Annexure-2**.
3. The unit has obtained the Environmental clearance from the MoEF&CC, HO Delhi vide dated 18.09.2019 for the installation of DRI Kilns with capacity of 3,30,000 TPA, Billet Caster with capacity of 3,56,400 TPA, Rolling mill with capacity of 3,56,400 TPA and 50 MW Power generation. The copy of Environmental Clearance is attached as **Annexure-3**.
4. The unit has valid Consolidated Consent to Operate which is valid upto 31.12.2026. Copy of the Consolidated Consent to Operate is attached as **Annexure-4**.
5. The Unit has obtained Authorization under Hazardous Waste (Management and handling) Rules 2016, from UPPCB which is valid up to 03.07.2029. Copy of the authorization is attached as **Annexure-5**.
6. The unit has five nos. borewells to meet the fresh water requirement of the unit. The unit has installed the electromagnetic flow meter at all bore wells and calibration was found valid upto 14.01.2026. The copy of the calibration certificates are attached as **Annexure-6**.

7. The unit has obtained the NOC form Ground Water Department, Government of Uttar Pradesh for extraction of 1800 m³/day which is valid up to 19.06.2027. The unit has maintained the log books for ground water extraction. As per logbook, the unit requires approx. 1028 m³/day of fresh water for industrial as well domestic utilities (approx. 167.48 m³/day for Powe Plant, 350.46 m³/day for Steel Melting Shop (SMS), 147.88 m³/day for Rolling Mill and 362.55 for DRI Plant and domestic uses). Copy of the NOC and logbooks are attached as **Annexure-7 & 8**.
8. The unit has installed Effluent Treatment Plant (ETP) with capacity of 100 KLD for the treatment of effluent generated in power plant (CFBC boiler) i.e. boiler blow down, DM Plant regeneration and backwash. The ETP comprises of Inlet chamber, Equalization Tank, Lamella Clarifier settling tank, MGF, ACF. Treated effluent from ETP is recycled in the process. The copy of flow diagram of ETP is attached as **Annexure-9**.
9. Unit has maintained the logbook for treatment of effluent in ETP. As per logbook, average 51.36 m³/day effluent was treated in November, 2025 (As per requirement, ETP was operational for 22 days in November month). Copy of the logbook is enclosed as **Annexur-10**.
10. During visit ETP was found operational. The sample was collected from Inlet and outlet of ETP. Analysis results are presented below:

Sampling Locations	Parameters					
	pH	TSS	TDS	O &G	Cu	Fe
Inlet	6.85	6.60	402	5.74	0.488	< 0.1
Outlet	6.77	< 2.5	537	< 5	0.11	< 0.1
Standard as per Environment (Protection) Rules, 1986	6.5-8.5	100	-	20	1.0	1.0

All values are in mg/l except pH

11. Closed circuit cooling system is installed in DRI Plant, rolling mill and melting shop. Washing and cleaning wastewater generated from DRI Plant, rolling mill, melting shop is routed through lined drain to settle in settling tank and finally stored in collection tank of approx. 2100 m³ capacity. During visit, it was observed that settling tank was under maintenance. It is informed that the collected effluent from lined drain will be reused in dust suppression.
12. During visit, it is also observed that these drains/channels are equipped with iron lock gate near the boundary wall of unit at two locations. During visit, one gate was closed and another gate was open and effluent was flowing outside and meeting in to outside drain. As per Sr. no. (iii) of Specific conditions under Water Act in the consent the treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Sample has been collected from the drain of unit flowing outside of unit & analysis results are presented below:

Sampling locations	Parameters				
	pH	TSS	O&G	BOD	COD
Unit Drain flowing outside	6.97	175	<5	<1	8.87
Discharge standards of effluent on surface water notified as per Schedule-VI	5.5-9	100	10	30	250

All values are in mg/l except pH

13. As per analysis report discharged effluent is non-complying with prescribed standards for TSS parameter as per condition mentioned in CTO.
14. The unit has installed STP with capacity of 25 KLD for treatment of domestic waste water which comprises of following:

- i. Inlet chamber
- ii. Equalization Tank
- iii. Aeration Tank (MVVR)
- iv. MGF, ACF and outlet

Sample was collected from Inlet and outlet of STP. Analysis results are presented below:

Sampling Locations	Parameters					
	pH	TSS	COD	BOD	Total Nitrogen	Fecal Coliform (MPN/100ml)
Inlet	6.7	140	428	120	18.0	-
Outlet	7.01	6.22	<5	<1	6.48	13
As per Hon'ble NGT order dated 30.04.2019 OA no 1069/2018	5.5-9.0	20	50	10	10	230

All values are in mg/l except pH

15. STP treated effluent is being utilize for gardening purpose within the premises as per Sr. no. (v) of Specific conditions under Water Act in the consent. Unit has maintained logbook for STP operations. As per logbook, 7.66 m³/day sewage was treated by unit in November, 2025. Copy of the logbook is enclosed as **Annexure-11**.
16. As per authorization of Hazardous and Other Wastes, unit has to dispose Used/ Spent Oil (5 KL/Annum), Chemical Containing Residue (2 TPA), Sludge from treatment of wastewater arising out of cleaning/ disposal of barrels/containers (1 MTA) through TSDF. For disposal of hazardous waste, the unit has valid membership certificate valid upto 19.06.2026 from TSDF namely M/s Bharat Oil & Waste Management Limited, Kanpur. During visit no hazardous waste except used oil was found stored in the plant premises. Hazardous Waste manifest (Form-10) and logbook for generation of hazardous waste was not provided during visit. The copy of the membership certificate and agreement is attached as **Annexure- 12**.
17. The unit has installed the Online Continuous Emission Monitoring System (OCEMS) at stack of Power Plant (CFBC Stack) for monitoring of PM, SO₂, NO_x and OCEMS at stack of DRI Plant (WHRB) for monitoring of PM. OCEMS are connected with

UPPCB and CPCB server. Calibration & maintenance of the both stacks are being carried out by M/s Forbes Marshall. Copy of report regarding commissioning visit of CEMS analyzer at WHBC and CFBC boiler is enclosed as **annexure-13**.

18. Monitoring of stack connected with CFBC boiler has been carried out with respect to the emission standards define in CTO issued by UPPCB (dated 22.6.2022) as per E(P)A Rules, 1986 and analysis report is presented below.

Location	Parameters	
	PM (mg/Nm ³)	NOx (mg/Nm ³)
Stack of CFBC boiler	69	70.99
Applicable Standard as per E(P)Act, 1986 notification dated 07.12.2015	30	100

19. As the CPP of M/s Ankur Udyog Ltd, falls under Category 'C' Power Plant (as per Notification no. GSR 243 (E) dated 31.3.2021). The unit has stack height of 120 meter, which is confirming the regulation notified on 30.8.1990.
20. As per analysis result, PM emission at stack of CFBC boiler is non-complying with respect to emission standards (Applicable Standard as per E(P)Act, 1986 notification dated 07.12.2015).
21. Monitoring of stack connected with WHR Boiler of DRI Plant has been carried out with respect to the emission standards defined in the CTO issued by UPPCB (dated 22.6.2022) as per E(P)A Rules, 1986 and analysis report is presented below:

Location	Parameters
	PM (mg/Nm ³)
Stack of WHR Boiler	35.9
Applicable Standard as per E(P)Act, 1986 notification dated 30.05.2008	100

22. Emission monitoring of stacks connected to primary and secondary fume extraction system of induction furnace has been carried out with respect to the emission standards

defined in the CTO issued by UPPCB (dated 22.6.2022) as per E(P)A Rules, 1986 and analysis result is presented below:

Location	Parameters
	PM (mg/Nm ³)
Stack connected to primary fume extraction system of induction furnace	8.59
Stack connected to secondary fume extraction	4.87
Applicable Standard as per E(P)Act, 1986 notification dated 31.03.2012	150

23. During visit it was observed that the iron ore and dolomite were stored in open storage area which is not in accordance to Specific condition No. 25 of the CTO.
24. The unit has shed for storage of coal receiving from train wagons after unloading the coal in accordance to Specific condition No. 25 of the CTO (date 22.6.2022).
25. Slag generated from induction furnace is crushed and iron part is magnetically separator for further melting in induction furnace. Reject part of crushed slag is sold to road construction and concrete making vendors. During visit, it is observed that storage and crushing of slag generated from induction furnace was being carried out in open area which may cause fugitive emission. The storage of slag in open area is not in accordance to Specific condition No. 24 of the CTO.
26. Unit has installed road side Water sprinklers (around 100 nos.) to control of fugitive emission at various section (loading /unloading coal, raw materials, dolomite and SMS, finish product). During inspection, it was observed that mostly water sprinklers were found working. CPCB RD- Lucknow team has monitored the fugitive emission and the monitoring results are under:

Location	PM ug/m ³	Standard as per E(P)Act, 1986 notification dated 30.05.2008 (ug/m ³)
Near Raw material (coal, Dolomite etc) handling section	474	2000
Near Sponge Iron finish product of DRI, induction furnace area	535	

Its evidence from analysis result unit is complying of the fugitive standard.

27. CPCB RD- Lucknow team has monitored the noise pollution in the plant premises. The monitoring results are follow:

Location	L Min	L Max	Leq dB (A)	Standard (Leq dB (A))
Near Induction Furnace area	58.2	98.8	72.2	75
Raw material storage area for DRI plant	59.7	97.2	73.7	
Near ground Happer /conveyor system.	61.1	98.2	70.3	
Near finish product loading area of DRI Plant	66.1	96.5	69.8	
Near stack of DRI plant	61.5	101.2	66.7	
Near Dolomite feeding area (DRI)	66.2	93.2	68.9	

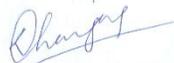
28. Unit is exporting fly ash to cement manufacturing company M/s Hongshi Shivam Cement Pvt Ltd, Nepal for disposal of fly ash, which is in accordance to the provision No. A-2 (x) of the Notification S.O. 5481 (e) dated 31.12.2021. The copy of agreement and sale invoice is attached as **Annexure-14**. The copy of said Notification is attached as **Annexure-14 (a)**.
29. During inspection it was observed that unit has developed around 20% green belt with in premises and it is informed by representative of the unit further 10-15% developing green belt area under process. The copy of green belt development is attached as **Annexure-15**.

2.2. Recommendation:

Based upon the above observations of monitoring team following may be recommended to the unit:

1. The unit should ensure compliance of PM emission at stack of CFBC boiler as per emission standards.
2. The unit should ensure that the effluent generated from each section of unit should be treated to meet the prescribed standard under the CTO and recycling and reuse of treated effluent should be done as per consent conditions.
3. Iron lock gate of channel/drain carrying washing and cleaning effluent generated from DRI Plant, rolling mill, melting shop should be closed and storage tank for the same should be properly lined.
4. The unit should install dust suppression system to reduce fugitive emission during loading and unloading of coal and iron ore/pallets near the railway platform.
5. The unit should carryout crushing of slag in enclosed system and slag should be stored in covered area.
6. Unit should develop minimum 33% green belt within the premises as per EC/consent condition.
7. Iron ore/ pallets and dolomite should be stored in covered area.
8. Unit should maintain logbook for of hazardous waste (category wise) management in the plant as per authorization including manifest document.

Inspection & monitoring Team

S.N.	Name and Designation	Signature
1.	Sh. Arvind Kumar, Scientist 'C'	
2.	Sh. R. K. Mishra, SSA	
3.	Dr. Dhananjay Kumar, SSA	
4.	Dr. Lalji Verma, PS-II	
5.	Sh. Ashish Kumar Verma, SA	

Item No. 10

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1152/2024

Sudhir Kumar Jha

Applicant

Versus

CPCB & Ors.

Respondent(s)

Date of hearing: 28.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. Vishal Arun Mishra & Ms. Rupali Panwar, Advs. for Applicant

Respondents: Mr. Sumeer Sodhi & Mr. Kabir S. Ghosh, Advs. for R - 2
Mr. Daleep Dhyani, Adv. for UPPCB
Mr. Srinivas Vishven, Adv. for CPCB
Mr. Gaurav Dhingra, Adv. for GIDA (Through VC)**ORDER**

1. In this Original Application, the applicant has alleged the violation of environmental norms by the respondent no. 2, an Integrated Steel Plant causing pollution by emitting black smoke from chimney.

2. The Learned Counsel appearing for the project proponent (respondent no. 2) has handed over certain latest test reports of the Uttar Pradesh Pollution Control Board in support of the submissions that respondent no. 2 is now complying with all the norms. On perusal of the stack emission test report, we find that only the parameters concerning particulate matters has been tested by UPPCB. The Learned Counsel appearing for UPPCB could not point out all the parameters which are required to be tested in respect of the stack emission. We also find that though the show cause notice dated 31.12.2024 was issued but by the order dated 17.04.2025, show cause notice was withdrawn on the basis of

the subsequent report finding the unit to be complied and imposing the condition of furnishing the bank guarantee of Rs. 10 lakhs. If the unit was not complying with the environmental norms and was found to be violating in the past period, then the action for imposition EDC for the past violation was required to be taken by UPPCB. The notice withdrawing the show cause notice does not reflect that the aspect of taking action for the past violation has been considered.

3. Learned Counsel appearing for the UPPCB seeks time to obtain instructions in this regard. Hence, we require UPPCB to file a fresh Report indicating the action which has been taken for the past violation and also to place on record the parameters which are tested by the UPPCB while ascertaining the norms concerning the stack emission. If the UPPCB takes any action for the past violation against the respondent no. 2, it will duly follow the principles of natural justice.

4. In order to ascertain the correct position, we require the Central Pollution Control Board (CPCB) to carry out the fresh inspection of respondent no. 2 unit and to ascertain the status of compliance of norms by the unit. The CPCB will also ascertain compliance of norms relating to stack emission by respondent no. 2 unit. Let the report by the CPCB be filed within six weeks.

5. List on 21.11.2025.

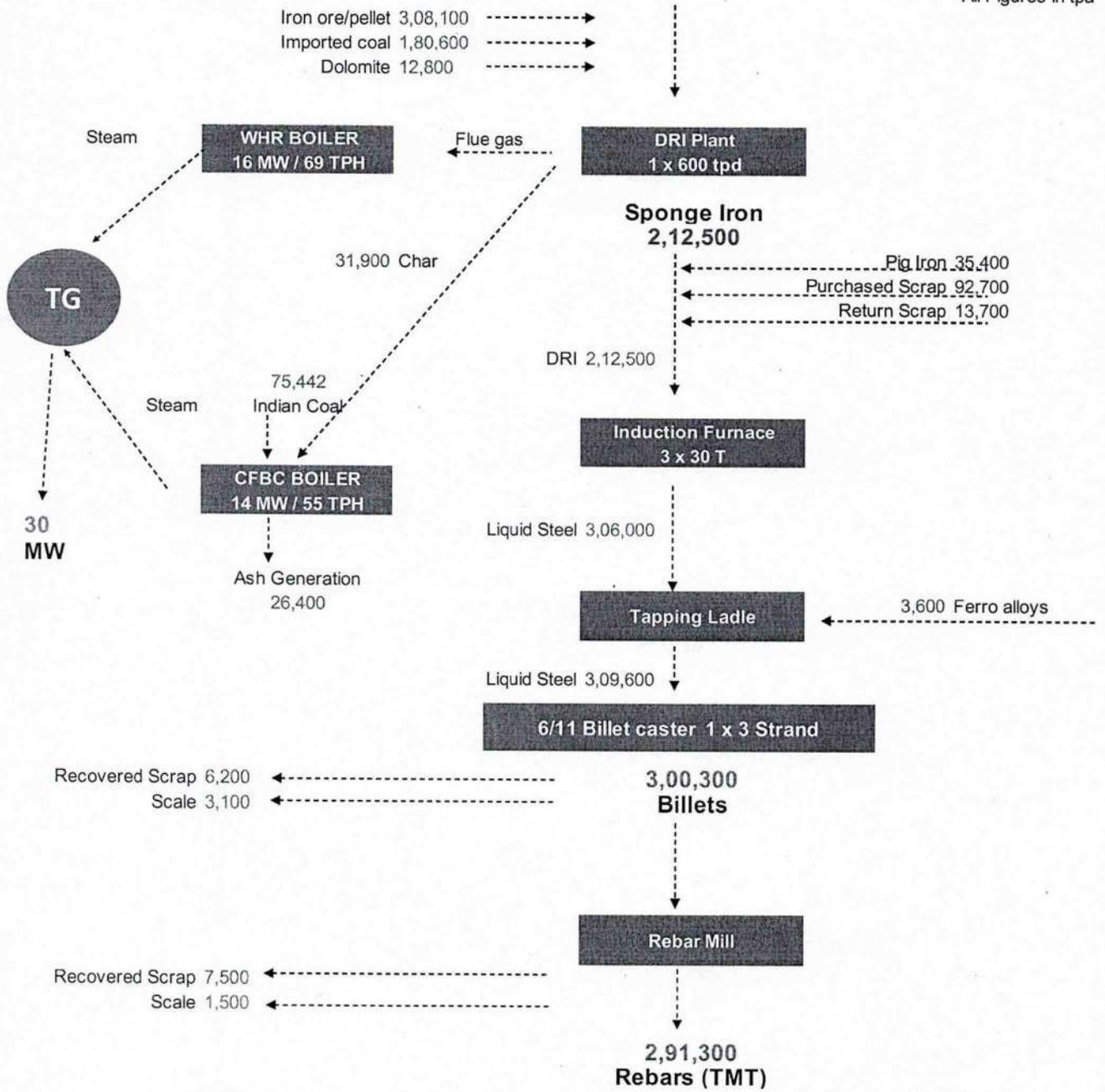
Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Ishwar Singh, EM

August 28, 2025
Original Application No. 1152/2024
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All Figures in tpa



F. No. J-11011/416/2017-IA.II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003
E-mail: dirind-moefcc@gov.in
Tel: 011-24695368
Dated: 18.09.2019

To,

M/s Ankur Udyog Limited (Steel Division)

Plot No. AL-2, Sector 23, GIDA Industrial Area,
Village Sahbazganj & Domharmafi, Tehsil Sahjanwa
District Gorakhpur, Uttar Pradesh

Subject: Establishment of Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler} by **M/s Ankur Udyog Ltd (Steel Division)** located at Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, District Gorakhpur, **Uttar Pradesh - Environmental Clearance** regarding.

Sir,

This is reference to your online application vide proposal No. IA/UP/IND/75680/2018 dated 19.01.2019 along with Form – 2 and copies of EIA/EMP report seeking environmental clearance under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical Industries (Ferrous and Non-ferrous) under Category “A” EIA Notification, 2006 and the proposal is appraised at Central level.

2. The proposal of **M/s. Ankur Udyog Limited (Steel Division)** to set up Mini Integrated Steel plant at Plot No. AL-2, Sector 23, GIDA Industrial Area, Sahbazganj and Domharmafi Villages, Sahjanwa Tehsil, Gorakhpur District, Uttar Pradesh was initially received in the Ministry on 02.07.2018 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised in 34th EAC (Industry-1) meeting held during 6-7th August 2018 for prescribing ToRs for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToR to the project vide Lr. No. IA-J 11011/146/2017-IA.II(I) dated 20.08.2018
3. The proposed Mini Integrated Steel Plant envisages the following manufacturing units and products:



S.No.	Units	Product	Plant Configuration	Production Capacity	
1.	DRI Kilns	Sponge Iron	2 x 500 TPD	3,30,000 TPA	
2.	Steel Melt Shop; Induction Furnace (1,080 TPD), Ladle Refining Furnace (1 x 35T) & Billet Caster (1 x 3 Strand)	MS Billets / Hot metal for hot charging	1,080 TPD	3,56,400 TPA	
3.	Rolling Mill	MS Re-Bars (TMT) & Structural Steel	1,080 TPD	3,56,400 TPA	
4.	Power Generation	WHRB	Electricity	2 x 50 TPH	24 MW
		CFBC Boiler	Electricity	1 x 110 TPH	26 MW

4. The total land earmarked for the proposed project will be 79 acres (32 Ha.) which is in Gorakhpur Industrial Development Authority (GIDA). No forest land involved. It has been reported that no natural water body / stream exists in the plant area. A drain is passing adjacent to the Project Boundary in NE direction. No modification/ diversion in the existing natural drainage pattern at any stage has been proposed.
5. The topography of the area is flat and reported to lies between 26.7539.22° to 26.762708° North latitude and 83.202008° to 83.207189° East longitude in Survey of India Topo sheet no. 63 N/1 at an elevation of 80 m AMSL. The ground water table reported to ranges between 1.47 to 4.49 mbgl below the land surface during the post-monsoon season and 4.38 to 7.66 mbgl below the land surface during the pre-monsoon season.
6. There are no notified National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve/ migratory routes for Birds within 10 Km. radius of the plant. There are no Schedule- I fauna exists in the study area.
7. Process details are provided in the EIA report and list of raw materials for the proposed project are given as below:

S.No.	Raw Material	Quantity (TPA)	Source	Mode of Transport	
For DRI Kilns (Sponge Iron) – 3,30,000 TPA					
1	Iron Ore	2,37,600	Odisha, NMDC	By Rail	
2	Iron Ore Pellets	2,97,000	Odisha	By Rail	
3	Coal	Indian Coal	4,29,000	Jharkhand	By Rail
		Imported Coal	2,97,000	Indonesia / South Africa / Australia	Through sea route & Rail
4	Dolomite	16,500	Local Area	By road (through covered trucks)	
For Steel Melting Shop (MS Billets) – 3,56,400 TPA					
1	Sponge Iron	3,30,000	Own generation	----	
2	MS Scrap / Pig Iron	1,00,000	Local Area	By road	



S.No.	Raw Material	Quantity (TPA)	Source	Mode of Transport	
				(through covered trucks)	
3	Ferro alloys	5,300	Local Area	By road (through covered trucks)	
For Rolling Mill (TMT bars & Structural Steel) – 92,400 TPA (1 x 280 TPD) (through Re-Hearing Furnace)					
1	MS Billets	66,000 34,000	Own generation & Chhattisgarh, West Bengal, Local Area	---- By Rail / Road (through covered trucks)	
2	Furnace oil (OR) Pulverized Coal	4,620 18,500	Local Market Jharkhand	By road (through covered trucks) By Rail	
For Rolling Mill (MS Re-Bars & Structural Steel) – 2,64,000 TPA (through hot charging) 1 x 800 TPD					
1	Hot metal	2,90,400	Own generation	Internal online charging through CCM	
For CFBC Boiler - Power Generation 26 MW					
1	Dolochar	99,000	Own generation	----	
2	Coal	Indian Coal	1,40,400	Jharkhand, UP, MP	By rail
		Imported Coal	90,000	Indonesia / South Africa / Australia	Through sea route & Rail
3	Rice Husk	40,000	Local Market	By road (through covered trucks)	

8. The targeted production capacity of the plant is Sponge Iron of 0.33 million TPA, TMT bars / Structural Steels of 0.35 million TPA & Power Generation of 50 MW. Imported Coal would be supplied by M/s. Kan Minerals, Visakhapatnam. Imported Coal transportation will be done by rail from Vizag port to the site. Iron Ore and Iron Ore fines will be transported from Odisha by rail directly at the site. Railway siding at the site is envisaged in the proposal.
9. Water requirement for the proposed project will be 1800 KLD, which will be sourced from Ground Water. No Objection Certificate for abstraction of ground water was accorded to the project by Central Ground Water Authority (CGWA) vide Letter No. CGWA/OC/IND/ORIG/2019/4878 dated 26.02.2019 which is valid upto 25.02.2021.
10. Total power required for the proposed plant operations will be 50 MW which will be sourced from the captive power plant of 50 MW. Required power for construction and for



back up load of ~ 10 MW will be procured from state grid, i.e., Purvanchal Vidyut Vitran Nigam Limited (PuVVNL).

11. Baseline Environmental Studies were conducted during winter season i.e., from 1st March to 31st May 2018. Ambient air quality monitoring has been carried out at eight locations and the data submitted indicated: PM_{2.5} (25.2 to 48.9 µg/m³), PM₁₀ (44.5 to 82.7 µg/m³), SO₂ (7.4 to 14.8 µg/m³), NO_x (8.1 to 24.8 µg/m³) & CO (394 to 1350 µg/m³). The results of the modeling study indicates that the maximum increment of GLC due to the operation of proposed units & Vehicular emissions will be 3.1 µg/m³ with respect to PM₁₀, 14.5 µg/m³ with respect to SO₂, 14 µg/m³ with respect to NO_x & 2.3 µg/m³ with respect to CO.
12. Ground water quality has been monitored at eight locations in the study area are analysed. The data submitted indicated pH: 7.2 to 8.1, Total Hardness: 211 to 283 mg/l, Chlorides: 158 to 206 mg/l, Fluoride: 0.75 to 1.1 mg/l. Heavy metals are within the limits. Surface water samples were analyzed from four (4) locations in the study area and analysed. The data submitted indicated pH: 7.3 to 7.8 and DO: 3.2 to 4.2 mg/l.
13. Noise levels are in the range of 44.40 dBA to 65.45 dBA during 1st March to 31st May 2018.
14. The project is situated in Gorakhpur Industrial Development Area (GIDA). No R&R is involved.
15. The generated Solid wastes from the project will be stored in storage yard above the ground level and Fly ash will be stored in Silo.

S.No.	Waste	Quantity (TPA)	Proposed method of disposal
1	Ash from DRI	59,400	Shall be given to Cement Plants & Brick manufacturers.
2	Dolochar	99,000	Shall be used in CFBC Boiler as fuel.
3	Kiln Accretion Slag	2,970	Shall be used in road construction & given to brick manufacturers.
4	Wet scrapper sludge	15,180	Shall be used in road construction & given to brick manufacturer.
5	SMS Slag	35,640	Slag from SMS shall be crushed and iron will be recovered & then remaining non -magnetic inert material shall be used as sub base material in road construction.
6	End Cuttings from Rolling Mill	10,692	Shall be reused in the SMS
7	Mill scales from Rolling Mill	7,128	Mill scales shall be given to nearby Ferro alloys manufacturing units / casting units.
8	Ash from Power Plant (with Indian Coal + dolochar)	1,00,305	Ash generated shall be given to Cement Plants / Brick Manufacturers.



9	Ash from Power Plant (with imported Coal + dolochar)	66,381	Ash generated shall be given to Cement Plants / Brick Manufacturers.
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16. An area of **10.9 ha** will be developed as green belt as per CPCB guidelines, out of total plant area of **32 ha**, which is about 33% of the total land area proposed for the project.
17. The capital cost of the project is Rs.330 Crores and the proposed cost for Environmental Management Plan (EMP) is Rs. 28 Crores. The proposed annual recurring cost towards the environmental protection measures is Rs. 185 Lakhs /annum.
18. The employment generation is 500 people during operation of the proposed project and 1000 people during construction of the proposed units.
19. The project was accorded in-principle approval for private railway siding at Sahjanwa station in Lucknow division vide letter No.T/555/216/AULSD/SWA dated 11.03.2019 by NE Railways, Gorakhpur.
20. Public Hearing of the project was held on 09.10.2018 at project site under the Chairmanship of District Magistrate, Gorakhpur for production of 0.33 MTPA of Sponge Iron, 0.35 MTPA of MS Billets, 0.35 MTPA of MS Re-Bars (TMT) / Structural Steels & Power Generation of 50 MW. The issues raised during public hearing were related to crop damage, control of Air pollution, Water Pollution, Plantation, Employment, CER etc. Based on the issues raised in the public hearing and need based assessment conducted in the study area, an amount of Rs.5.45 Crores was earmarked for Corporate Environment Responsibility (CER) based on public hearing issues in accordance with the Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018.
21. Further, an action plan for recharging rainwater within and outside the plant premises comprising a budget provision of Rs.91.25 lakhs was submitted based on the study conducted in addition to implementation expenditure of CER and EMP. It was proposed to construct harvesting structures in the plant premises and through ponds nearby for recharging 165,000 KL, i.e., 500 KLD and 467, 262 KL, i.e., 1416 KLD respectively.
22. It is reported that Writ petitions were filed before the Hon'ble High Court of Allahabad (Writ C no. 1110/2011 & 4513/2011) against land allotment by GIDA to Ankur Udyog Limited. The Hon'ble High Court of Allahabad after hearing the matter was pleased to dismiss the Writ petitions, vide its order dated 02.07.2018. Subsequently Special Leave Petitions were filed before the Hon'ble Supreme Court of India (SLP (C) No. 27615/2018 & 30927/2018). The Hon'ble Supreme Court of India after hearing the matter was pleased to dismiss the petitions, vide its order dated 16.01.2019. Consequent to the order of Hon'ble Supreme Court of India, there is no litigation is pending against the project / land on which the project is proposed as on date.
23. Name of the consultant: M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd, Hyderabad [S.No. 117, List of QCI Accredited Consultant Organizations Rev. 73, February 08, 2019].



24. The proposal was considered in the Re-constituted EAC (Industry-I) meetings held during 20-22nd February 2019, 27-29th March 2019 and 29-31st May 2019. After detailed deliberations, the committee recommended the proposal with the following specific and sector specific general conditions at para 25 below.
25. The Ministry considered the above recommendation of EAC (Industry-I) and here by decide to accord Environmental Clearance to M/s Ankur Udyog Ltd for Establishment of Integrated Steel Plant [DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW (24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler] at Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, District Gorakhpur, Uttar Pradesh with the following specific and sector specific general conditions.
- A. SPECIFIC CONDITIONS:
- Railway siding shall be completed in a time frame of five years or before commissioning of the project at full capacity, whichever is earlier.
 - Project Proponent shall adopt 100 % hot charging and the coal gasifier shall not be installed.
 - Air cooled condenser shall be used in the power plant.
 - Rain water harvesting and recharge shall be more than the water consumption. In case, adequate area within the premises is not available, the PP may go for rain water harvesting/recharging outside the factory premises.
 - Monitoring of rain water harvesting/recharging shall be done as per the monitoring schedule submitted to the Ministry vide letter dated 29.5.2019.
 - Bi-flue stack of 114 m height shall be provided, common for both the DRI kilns.

B. GENERAL CONDITIONS:

I. Statutory compliance:

- The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time



II. Air quality monitoring and preservation

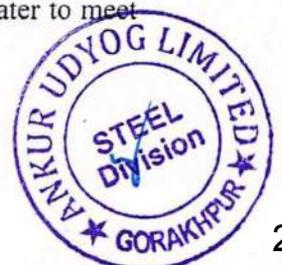
- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012(Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants)as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NOx in reference to SO₂ and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iv. The cameras shall be installed at suitable locations for 24X7 recording of battery emissions on the both sides of coke oven batteries and videos shall be preserved for at least one-month recordings.
- v. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- vi. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- viii. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- ix. Secondary emission control system shall be provided at SMS Converters.
- x. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
- xi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- xii. Recycle and reuse iron ore fines, coal and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.



- xiii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- xiv. Facilities for spillage collection shall be provided for coal (Chain conveyors, land based industrial vacuum cleaning facility).
- xv. Land-based APC system shall be installed to control coke pushing emissions.
- xvi. In case concentrated ammonia liquor is incinerated, adopt high temperature incineration to destroy Dioxins and Furans. Suitable NOx control facility shall be provided to meet the prescribed standards.
- xvii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xviii. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
- xix. The project proponent shall install Dry Gas Cleaning Plant with bag filter for SMS converter.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The project proponent shall provide the ETP for coke oven and by-product to meet the standards prescribed in G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time as amended from time to time;
- v. Adhere to 'Zero Liquid Discharge'
- vi. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.



- vii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- viii. Tyre washing facilities shall be provided at the entrance of the plant gates.
- ix. CO₂ injection shall be provided in GCP of SMS to reduce pH in circulating water to ensure optimal recycling of treated water for converter gas cleaning.
- x. The project proponent shall practice rainwater harvesting to maximum possible extent.
- xi. Treated water from ETP of COBP shall not be used for coke quenching.
- xii. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- xiii. The project proponent shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- ii. Use hot charging of slabs and billets/blooms as far as possible.
- iii. Waste heat recovery systems shall be provided in all units where the flue gas or process gas exceeds 300°C.
- iv. Explore feasibility to install WHRS at Waste Gases from all reheating furnaces and if feasible shall be installed.
- v. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- vi. Provide LED lights in their offices and residential areas.
- vii. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

- i. Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to SMS.
- ii. Used refractories shall be recycled as far as possible.
- iii. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic waste.

Page 9 of 13



- iv. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
- v. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- vi. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- vii. The waste oil, grease and other hazardous waste like acidic sludge from pickling, galvanizing, chrome plating mills etc. shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- viii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms.



conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Iron and Steel plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the

ACI



Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- iv. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- v. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of Competent Authority.



(A.K. Agrawal)
Director

Copy to:-

1. **The Secretary**, Department of Environment, Government of Uttar Pradesh, Secretariat Lucknow, Uttar Pradesh.



2. **The Additional Principal Chief Conservator of Forests(C)**, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020.
3. **The Member Secretary**, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
4. **The Chairman**, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
5. **The District Collector**, Gorakhpur District, Uttar Pradesh State.
6. Guard File/Record File/Monitoring File.
7. MoEF&CC Website.



(A.K. Agrawal)
Director



**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

158576/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022 Date: 22/06/2022

To,

M/s

ANKUR UDYOG LIMITED**Plot No AL - 02, Sector - 23, GIDA, , Sahjanwa, Distt - Gorakhpur ,GORAKHPUR,273209**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16750886	Date-22/06/2022
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CCA is hereby granted to **ANKUR UDYOG LIMITED** located at **Plot No AL - 02, Sector - 23, GIDA, , Sahjanwa, Distt - Gorakhpur ,GORAKHPUR,273209**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ANKUR UDYOG LIMITED** granted for the period from **13/06/2022 to 31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 50048.00 Lakhs**

S No	Product	Quantity	Unit
1	MS Billets	300300	Metric Tonnes/Year
2	Sponge Iron	212500	Metric Tonnes/Year
3	MS Re Bar and Structural Steel	291300	Metric Tonnes/Year
4	Captive Power Plant (16 MW- WHRB)	16	Megawatt
5	Captive Power Plant (14 MW- CFBC)	14	Megawatt

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	15 KLD	STP
Industrial	Recycling of Cooling Water	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.



(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
1	pH	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	BOD (mg/L)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	TSS (mg/L)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	Fecal Coliform (MPN/100ml)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Remarks	15 KLD Treated Sewage

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	625TPD DRI kilns with 69TPH WHRB (Electro Static Precipitator s (ESP) – 1 nos.)		1	Particulate Matter	As per E(P)A Rules, 1986



2	03nos x 30T capacity (900TPD) Induction Furnaces with CCM (Fume Extraction system with bag filters 02 Nos.) for Primary Fume Extraction		2	Particulate Matter	As per E(P)A Rules, 1986
3	03nos x 30T capacity (900TPD) Induction Furnaces with CCM (Fume Extraction system with bag filters 02 Nos.) for Secondary Fume Extraction		3	Particulate Matter	As per E(P)A Rules, 1986
4	55 TPH CFBC Boiler with Electro Static Precipitator s		4	Particulate Matter	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	3	Particulate Matter	As per E(P)A Rules, 1986
4	4	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.



(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Chief Environmental Officer, Circle-6

RAM KUMAR
SINGH

Digitally signed by Ram Kumar Singh
DN: cn=RAM KUMAR SINGH, o=UPPCB, ou=UPPCB, email=ramkumar.singh@uppcb.gov.in, c=IN
Date: 2023.10.13 11:14:58 +05'30'

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer, Circle-6

RAM KUMAR SINGH

Annexure

Specific Conditions

1. This consent is valid for production of MS Billets (3,00,300 TPA), Sponge Iron (2,12,500 TPA), MS Re Bar and Structural Steel (2,91,300 TPA) and Captive Power Plant (16 MW- WHRB & 14 MW- CFBC) maximum.

2. The all conditions mentioned in the environmental clearance issued vide letter no- J11011/416/2017-IA II (I) dated 18.09.2019, dated 01.12.2020 by MOEF & CC and Consent to Establish vide UPPCB letter dated 26.10.2018 shall prevail.



3. This consent is issued only for discharge of domestic effluent. The industry is not allowed to discharge any industrial effluent.
4. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
5. Implementation report of Compliance of consent conditions must be submitted within one month.
6. The consumption of electricity, nutrient and chemicals in operation of STP must record on logbook regularly.
7. The industry is directed to reuse the maximum treated domestic effluent.
8. The industry is directed to continuously operate all units of S.T.P. regularly.
9. The cooling water shall recycle in closed circuit. It should not discharge in any condition.
10. The industry shall construct pucca to rest storm water drain inside the factory premises.
11. Industry shall submit analysis report of treated domestic effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.
12. The industry shall ensure in the provision of charter for Integrated Steel Plant made by CPCB.
13. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
14. This consent is being issued under consideration the order passed by Hon'ble NGT in OA no. 116/2014 Meera Shukla V/s Municipal Corporation Gorakhpur and others.
15. The unit shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
16. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
17. The conditions mentioned in the consent must be complied by the industry and submit the compliance report to UPPCB within the stipulated time period.
18. Air Pollution Control System (i.e. bag filters, electro static precipitators) must be operated regularly and logbook of energy consumed for the same shall be maintained.
19. The unit shall comply with the provisions of Solid and other Waste Management Rules, 2016.
20. The industry shall ensure the regular water sprinkling for control of dust emission generated from storage of raw material and loading of product and unloading of raw material.



21. Industry shall ensure the regular water sprinkling in industry premises and near the railway siding.
22. The industry shall install proper capacity of ash dyke for disposal of Ash generated from power plant and sponge iron plant.
23. The industry shall ensure safe disposal of slag generated from induction furnace plant in future.
24. The industry shall ensure the storage of fly ash, boiler bottom ash and slag in covered shed for disposal. So the fugitive emission be minimum. For disposal of solid waste industry shall use covered trucks.
25. The industry shall store raw material in covered shed.
26. The industry shall construct pucca to rest storm water drain inside the factory premises.
27. Ash generated by the industry should be disposed off in a scientific manner in such a way that it shall not adversely affect the soil and nearby area.
28. The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environmental (Protection) Rules, 1986 vide GSR 277 (E) dated 31st March 2012 (Integrated iron & Steel), GSR 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time and connected to SPCB and CPCB online servers and calibrates these system from time to time accordance to equipment supplier specification through labs recognized under Environmental (Protection) Rules, 1986 or NABL accordance laboratories.
29. The industry shall install system to carryout Continuous Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emission) within and outside the plant area at least at four locations (one within and three outside) the plant area at an angle of 120o each), covering upwind and downwind directions.
30. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
31. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
32. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, and roofs regularly.
33. Recycle and reuse ore fines, coal and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.
34. The industry shall install Dry Gas Cleaning Plant with bag filter for SMS converter.
35. The ETP for coke and by-product shall meet the standards prescribed in GSR 277 (E) dated 31st March 2012 (Integrated iron & Steel), GSR 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; SO 3305 (E) dated 07.12.2015 (Thermal Power Plants) as amended from time to time.
36. CO2 injection shall be provided in GCP of SMS to reduce pH in circulating water to ensure optimal



recycling of treated water for converter gas cleaning.

37. The industry shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

38. Waste recycling plant shall be installed to recover scrap, metallic and flux recycling to SMS.

39. Used refractories shall be recycled as far as possible.

40. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications.

41. The industry shall establish linkage for 100 % reuse of rejects from waste recycling plant.

42. 100 % utilization of fly ash shall be ensured.

43. Oil collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.

44. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF& CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.

45. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

46. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all





UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 26832512

Ref. No : 25321/UPPCB/Gorakhpur(UPPCBRO)/HWM/GORAKHPUR/2024

Dated :13/08/2024

To,

M/s ANKUR UDYOG LIMITED STEEL DIVISION

AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur 273209 allotted by the
Gorakhpur Industrial Development Authority (GIDA),GORAKHPUR,273209

Tehsil :Bansgaon

District :GORAKHPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 25321 and 13/08/2024 .
2. Reference of application (No. and date) 26832512 and 04/07/2024 .
3. Mr NIKHIL JALAN of M/s ANKUR UDYOG LIMITED STEEL DIVISION is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat-5.1-(Used/Spent Oil)	Through TSDF	5.0 KL/Annum
2	Cat-33.1 (Chemical Containing Residue from Decontamination and Disposal))	Through TSDF	2.0 TPA
3	Cat-33.2 (Sludge from Treatment of Waste Water Arising out of Cleaning/Disposal of Barrels/Containers)	Through TSDF	1.0 MTA

1. The authorization shall be valid for a period of 03/07/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .



3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. This Authorization is only valid till the industry is complying and has the valid CTO under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended otherwise this Authorization will automatically become Null and Void.
2. The authorization shall be valid upto dated 03.07.2029, if not suspended or cancelled earlier.
3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.



5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the



environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. The unit shall ensure to reutilized the H.W. in process and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

26. The Industry shall ensure the time bound compliance of Guidelines on Implementation of E-Waste (Management) Rules, 2016 formulated by CPCB and is available in the CPCB web site and will submit the monthly progress report to the SPCB and CPCB.

27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Law.

**Rajendra
a Singh** Digitally signed
by Rajendra
Singh
Date: 2024.09.11
10:46:19 +05'30'

(Authorized Signatory)



466

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action .

Rajendra Singh
Digitally signed
by Rajendra Singh
CEO/EE, WCD
Date: 2024.09.11
10:46:33 +05'30'





HYTECH CALIBRATION LAB PVT. LTD.

25F, C-2 Shriram Complex, Nyay Khand-I, Indirapuram, Ghaziabad-201014 (U.P) INDIA
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Format No. : HCL/FM/033 Rev. No.: 00 Rev. Date : 10/07/2023 Page No. : 01 of 01

Certificate No.	HCL/25/4231-01	CALIBRATION CERTIFICATE OF Electromagnetic Flow Meter
Date of Calibration :	14.01.2025	
Next Date for Calibration (As per agreed with the Customer)	14.01.2026	
Certificate Issue Date	16.01.2025	

CUSTOMER DETAILS		DESCRIPTION OF DEVICE UNDER CALIBRATION	
M/s Ankur Udyog Limited (Steel Division) AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur -273209 (Uttar Pradesh) INDIA		Make / Model	Sant
SERVICE REQUEST FORM DETAILS		Instrument Sr. No. / I.D No.	15022083426 / EFM - 01
		Resolution / Least Count	0.01 m ³
Service Request / Job No.	4231 / 4231-01	Range / Size	12.72 to 763.32 m ³ /h
SRF Date / Inst. Receipt Date	14.01.2025	Accuracy / Acceptance	Not Mentioned
		Location	DRI S/B
		Instrument Condition	In Working

Calibration Procedure	HCL/WI/004F001	Calibration Performed At	At Site
Reference Standard	NABL-129	Discipline	Flow
ENVIRONMENTAL CONDITIONS	Temperature (25±15)°C	29.5 °C	Relative Humidity (50±20)%RH 57%RH

DETAILS OF REFERENCE STANDARDS AND MAJOR EQUIPMENTS USED FOR CALIBRATION

Sr. No	Master Instrument Details	Calibration Certificate No.	Calibration Due Date
1	Ultrasonic Flow Meter Calibrator	SCL/2024-3207	01.04.2025

The Standards used for calibration are traceable to National Standards.

CALIBRATION RESULT

PARAMETER	DUC VALUE	STANDRAD VALUE	ERROR
Flow	(m ³ /hr.)	(m ³ /hr.)	(m ³ /hr.)
	19.95	20.042	-0.092
	99.83	99.986	-0.156

Expanded Uncertainty 95% Confidence Level with coverage factor k=2, ±	2.76	% of rdg.
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Remarks :

<p>NOTE :-</p> <ol style="list-style-type: none"> 1. DUC = Device Under Calibration. 2. The Certificate refers only to the particular items submitted for Calibration. 3. This Certificate shall not be reproduced, except in full, without permission of Hytech Calibration Lab Pvt. Ltd. 4. The Calibration Results reported are Valid at the time of and under the conditions of measurement. 5. Calibration Certificate issue for scientific purpose only and should not be used for Trade / Commerical use. 6. Corrections / Erasing, Invalidate the Calibration Certificate. 	<p>CALIBRATED BY (Vivek Kumar)</p> <p>APPROVED / ISSUED BY (Aakash Kumar MQ/TM)</p>
--	---

END OF THE CALIBRATION CERTIFICATE



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Format No.: HCL/FM/033 Rev. No.: 00 Rev. Date: 10/07/2023 Page No.: 01 of 01

Certificate No.	HCL/25/4231-02	CALIBRATION CERTIFICATE OF Electromagnetic Flow Meter
Date of Calibration :	14.01.2025	
Next Date for Calibration (As per agreed with the Customer)	14.01.2026	
Certificate Issue Date	16.01.2025	

CUSTOMER DETAILS		DESCRIPTION OF DEVICE UNDER CALIBRATION	
M/s Ankur Udyog Limited (Steel Division) AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur -273209 (Uttar Pradesh) INDIA		Make / Model	Sant
SERVICE REQUEST FORM DETAILS		Instrument Sr. No. / I.D No.	15022083187 / EFM - 02
		Resolution / Least Count	0.1 m ³
Service Request / Job No.	4231 / 4231-02	Range / Size	12.72 to 763.32 m ³ /h
SRF Date / Inst. Receipt Date	14.01.2025	Accuracy / Acceptance	Not Mentioned
		Location	CPP
		Instrument Condition	In Working

Calibration Procedure	HCL/WI/004F001	Calibration Performed At	At Site
Reference Standard	NABL-129	Discipline	Flow
ENVIRONMENTAL CONDITIONS	Temperature (25±15)°C	29.5 °C	Relative Humidity (50±20)%RH
			57%RH

DETAILS OF REFERENCE STANDARDS AND MAJOR EQUIPMENTS USED FOR CALIBRATION

Sr. No	Master Instrument Details	Calibration Certificate No.	Calibration Due Date
1	Ultrasonic Flow Meter Calibrator	SCL/2024-3207	01.04.2025

The Standards used for calibration are traceable to National Standards.

CALIBRATION RESULT

PARAMETER	DUC VALUE	STANDRAD VALUE	ERROR
Flow	(m ³ /hr.)	(m ³ /hr.)	(m ³ /hr.)
	20.1	19.993	0.107
	100.2	99.916	0.284

Expanded Uncertainty 95% Confidence Level with coverage factor $k=2$, ±	2.76	% of rdg.
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Remarks :

<p>NOTE :-</p> <ol style="list-style-type: none"> DUC = Device Under Calibration. The Certificate refers only to the particular items submitted for Calibration. This Certificate shall not be reproduced, except in full, without permission of CEO Hytech Calibration Lab Pvt. Ltd. The Calibration Results reported are Valid at the time of and under the stated conditions of measurement. Calibration Certificate issue for scientific purpose only and should not be used for Trade / Commerical use. Corrections / Erasing, Invalidate the Calibration Certificate. 		<p>CALIBRATED BY (Vijay Kumar)</p> <p>APPROVED / ISSUED BY (Aakash Kumar MQ/TM)</p>
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END OF THE CALIBRATION CERTIFICATE



HYTECH CALIBRATION LAB PVT. LTD.

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Format No.: HCL/FM/033 Rev. No.: 00 Rev. Date: 10/07/2023 Page No.: 01 of 01

Certificate No.	HCL/25/4231-03	CALIBRATION CERTIFICATE OF Electromagnetic Flow Meter
Date of Calibration :	14.01.2025	
Next Date for Calibration	14.01.2026	
(As per agreed with the Customer)		
Certificate Issue Date	16.01.2025	

CUSTOMER DETAILS		DESCRIPTION OF DEVICE UNDER CALIBRATION	
M/s Ankur Udyog Limited (Steel Division) AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur -273209 (Uttar Pradesh) INDIA		Make / Model	Sant
SERVICE REQUEST FORM DETAILS		Instrument Sr. No. / I.D No.	15022083335 / EFM - 03
		Resolution / Least Count	0.1 m ³
Service Request / Job No.	4231 / 4231-03	Range / Size	12.72 to 763.32 m ³ /h
SRF Date / Inst. Receipt Date	14.01.2025	Accuracy / Acceptance	Not Mentioned
		Location	Rolling Mill
		Instrument Condition	In Working

Calibration Procedure	HCL/WI/004F001	Calibration Performed At	At Site
Reference Standard	NABL-129	Discipline	Flow
ENVIRONMENTAL CONDITIONS	Temperature (25±15)°C	29.5 °C	Relative Humidity (50±20)%RH
			57%RH

DETAILS OF REFERENCE STANDARDS AND MAJOR EQUIPMENTS USED FOR CALIBRATION

Sr. No	Master Instrument Details	Calibration Certificate No.	Calibration Due Date
1	Ultrasonic Flow Meter Calibrator	SCL/2024-3207	01.04.2025

The Standards used for calibration are traceable to National Standards.

CALIBRATION RESULT

PARAMETER	DUC VALUE	STANDRAD VALUE	ERROR
Flow	(m ³ /hr.)	(m ³ /hr.)	(m ³ /hr.)
	20.0	20.067	-0.067
	99.6	99.764	-0.152

Expanded Uncertainty 95% Confidence Level with coverage factor k=2, ±	2.76	% of rdg.
Remarks :		

NOTE :- 1. DUC = Device Under Calibration. 2. The Certificate refers only to the particular items submitted for Calibration. 3. This Certificate shall not be reproduced, except in full, without the permission of CEO Hytech Calibration Lab Pvt. Ltd. 4. The Calibration Results reported are Valid at the time of and under the stated conditions of measurement. 5. Calibration Certificate issue for scientific purpose only and not intended for Trade / Commerical use. 6. Corrections / Erasing, Invalidate the Calibration Certificate.		CALIBRATED BY (Vivek Kumar)

END OF THE CALIBRATION CERTIFICATE





HYTECH CALIBRATION LAB PVT. LTD.

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Format No.: HCL/FM/033	Rev. No.: 00	Rev. Date: 10/07/2023	Page No.: 01 of 01
Certificate No.	HCL/25/4231-04	CALIBRATION CERTIFICATE OF	
Date of Calibration :	14.01.2025	Electromagnetic Flow Meter	
Next Date for Calibration	14.01.2026		
(As per agreed with the Customer)			
Certificate Issue Date	16.01.2025		

CUSTOMER DETAILS		DESCRIPTION OF DEVICE UNDER CALIBRATION	
M/s Ankur Udyog Limited (Steel Division) AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur -273209 (Uttar Pradesh) INDIA		Make / Model	Sant
SERVICE REQUEST FORM DETAILS		Instrument Sr. No. / I.D No.	19012367 / EFM - 04
		Resolution / Least Count	0.1 m ³
Service Request / Job No.	4231 / 4231-04	Range / Size	57 to 1130 m ³ /h
SRF Date / Inst. Receipt Date	14.01.2025	Accuracy / Acceptance	Not Mentioned
		Location	SMS / CCM
		Instrument Condition	In Working

Calibration Procedure	HCL/WI/004F001	Calibration Performed At	At Site
Reference Standard	NABL-129	Discipline	Flow
ENVIRONMENTAL CONDITIONS	Temperature (25±15)°C	29.5 °C	Relative Humidity (50±20)%RH
			57%RH

DETAILS OF REFERENCE STANDARDS AND MAJOR EQUIPMENTS USED FOR CALIBRATION

Sr. No	Master Instrument Details	Calibration Certificate No.	Calibration Due Date
1	Ultrasonic Flow Meter Calibrator	SCL/2024-3207	01.04.2025

The Standards used for calibration are traceable to National Standards.

CALIBRATION RESULT

PARAMETER	DUC VALUE	STANDRAD VALUE	ERROR
Flow	(m ³ /hr.)	(m ³ /hr.)	(m ³ /hr.)
	76.9	77.008	-0.108
	180.6	180.82	-0.220

Expanded Uncertainty 95% Confidence Level with coverage factor $k=2$, ±	2.76	% of rdg.
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Remarks:

<p>NOTE :-</p> <ol style="list-style-type: none"> DUC = Device Under Calibration. The Certificate refers only to the particular items submitted for Calibration. This Certificate shall not be reproduced, except in full, without permission of CEO Hytech Calibration Lab Pvt. Ltd. The Calibration Results reported are Valid at the time of and under the stated conditions of measurement. Calibration Certificate issue for scientific purpose only and should not be used for Trade / Commercial use. Corrections / Erasing, Invalidate the Calibration Certificate. 	<p>CALIBRATED BY (Vivek Kumar)</p> <p>APPROVED / ISSUED BY (Aakash Kumar MQ/TM)</p>
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END OF THE CALIBRATION CERTIFICATE



HYTECH CALIBRATION LAB PVT. LTD.

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Form No. HCL/FM/033 Rev. No: 00

Rev. Date : 10/07/2023

Page No. : 01 of 01

Certificate No.	HCL/25/4231-05	CALIBRATION CERTIFICATE OF Electromagnetic Flow Meter
Date of Calibration :	14.01.2025	
Next Date for Calibration (As per agreed with the Customer)	14.01.2026	
Certificate Issue Date	16.01.2025	

CUSTOMER DETAILS		DESCRIPTION OF DEVICE UNDER CALIBRATION	
M/s Ankur Udyog Limited (Steel Division) A1-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur -273209 (Uttar Pradesh) INDIA		Make / Model	Sant
SERVICE REQUEST FORM DETAILS		Instrument Sr. No. / I.D No.	19012364 / EFM - 05
		Resolution / Least Count	0.1 m ³
Service Request / Job No.		Range / Size	57 to 1130 m ³ /h
SRF Date / Inst. Receipt Date		Accuracy / Acceptance	Not Mentioned
4231 / 4231-05		Location	DRI MAIN
14.01.2025		Instrument Condition	In Working

Calibration Procedure	HCL/WI/004F001	Calibration Performed At	At Site
Reference Standard	NABL-129	Discipline	Flow
ENVIRONMENTAL CONDITIONS	Temperature (25±15)°C	29.5 °C	Relative Humidity (50±20)%RH
			57%RH

DETAILS OF REFERENCE STANDARDS AND MAJOR EQUIPMENTS USED FOR CALIBRATION

Sr. No	Master Instrument Details	Calibration Certificate No.	Calibration Due Date
1	Ultrasonic Flow Meter Calibrator	SCL/2024-3207	01.04.2025

The Standards used for calibration are traceable to National Standards.

CALIBRATION RESULT

PARAMETER	DUC VALUE	STANDRAD VALUE	ERROR
Flow	(m ³ /hr.)	(m ³ /hr.)	(m ³ /hr.)
	76.4	76.312	0.088
	183.8	183.46	0.340

Expanded Uncertainty 95% Confidence Level with coverage factor $k=2$, ±	2.76	% of rdg.
Remarks:		

NOTE:-	<ol style="list-style-type: none"> DUC = Device Under Calibration. The Certificate refers only to the particular items submitted for Calibration. This Certificate shall not be reproduced, except in full, without the permission of HYTECH Calibration Lab Pvt. Ltd. The Calibration Results reported are Valid at the time of any other conditions of measurement. Calibration Certificate Issue for scientific purpose only and not for Trade / Commerical use. Corrections / Erasing, Invalidate the Calibration Certificate. 	<p>CALIBRATED BY (Vivek Kumar)</p> <p>APPROVED & ISSUED BY (Aakash Kumar MQ/TM)</p>
--------	--	---

END OF THE CALIBRATION CERTIFICATE

FORMERLY HYTECH INSTRUMENT

✉ info@hytechcalibration.com 🌐 www.hytechcalibration.com

OUR PRESENCE: HARYANA / PUNJAB / RAJASTHAN / MAHARASHTRA / WEST BENGAL / BIHAR / MADHYA PRADESH / JHARKHAND / CHHATTISGARH



472



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC012510

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000384

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0018
Date of Submission	15/04/2022	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)			01/05/2022



Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			70000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.



- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature





GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC023129

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000387

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0021
Date of Submission	15/04/2022	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)			01/05/2022



Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

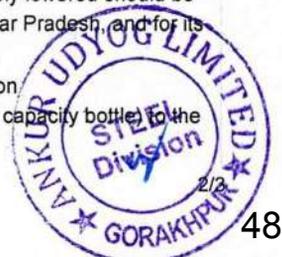
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.



- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature





GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC020671

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000386

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0020
Date of Submission	15/04/2022	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/05/2022	



Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

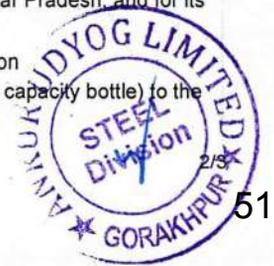
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
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- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
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- Guidelines for Installation of Piezometers and their Monitoring**

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- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.



- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature





GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC023303

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000385

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0019
Date of Submission	15/04/2022	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/05/2022	



Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

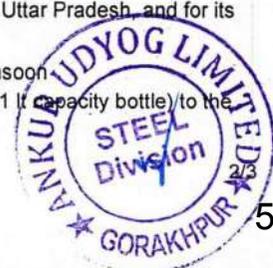
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.



- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature





GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033699

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202205000788			
Name of the Owner	NIKHIL JALAN		
Designation पद	Authorised Signatory	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0522NIN0025
Date of Submission	24/05/2022	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/06/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		15/06/2022	



Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000.00

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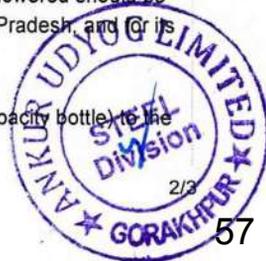
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Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature



Total Bore Well Water Withdraw-

TOTAL WATER CONSUMPTION 2023-24					
Months	Total Water Withdrawal from Bore well-1 (KL) CPP	Total Water Withdrawal from Bore well-2 (KL) DRI	Total Water Withdrawal from Bore well-3 (KL) DRI (incl. Domestic)	Total Water Withdrawal from Bore well-4 (KL) SMS	Total Water Withdrawal from Bore well-5 (KL) RM
Apr-23	5343.10	9114.90	1296.10	10186.70	4421.70
May-23	5217.90	9485.70	2255.90	10118.00	4438.40
Jun-23	5154.20	9197.70	2358.60	10733.40	4239.50
Jul-23	5257.20	9421.80	2598.40	10733.60	4610.10
Aug-23	5238.90	8115.30	2308.20	10071.80	4588.10
Sep-23	5230.30	8896.50	2335.70	10398.30	4298.50
Oct-23	5242.50	7872.80	2254.50	9993.20	4497.20
Nov-23	5046.90	9224.50	2379.00	9754.60	4281.40
Dec-23	5003.10	9459.80	2421.90	11000.00	4297.70
Jan-24	5337.40	8960.30	2334.10	10871.20	4786.80
Feb-24	4797.90	8848.10	2130.30	9924.50	4141.50
Mar-24	5268.40	8236.90	1978.10	10609.50	4547.00
TOTAL	62137.80	106834.30	26650.80	124394.80	53147.90

TOTAL WATER CONSUMPTION 2024-25					
Months	Total Water Withdrawal from Bore well-1 (KL) CPP	Total Water Withdrawal from Bore well-2 (KL) DRI	Total Water Withdrawal from Bore well-3 (KL) DRI (incl. Domestic)	Total Water Withdrawal from Bore well-4 (KL) SMS	Total Water Withdrawal from Bore well-5 (KL) RM
Apr-24	5024.50	8592.50	2106.10	9442.60	4296.20
May-24	5165.30	9480.40	2325.20	10324.10	4373.10
Jun-24	5105.60	8827.20	2269.30	10106.50	4905.60
Jul-24	5161.80	9019.30	2436.40	10469.60	4600.70
Aug-24	5269.10	9204.00	2420.70	10422.40	4528.70
Sep-24	5074.60	8124.70	2192.40	11216.40	4234.50
Oct-24	5081.70	8704.90	2324.50	10997.00	3997.30
Nov-24	4960.90	9032.00	2222.50	10770.30	4435.90
Dec-24	5101.10	9505.60	2384.10	11327.70	4668.80
Jan-25	5108.50	8149.60	2288.30	11509.00	4505.80
Feb-25	4961.10	7804.50	2120.60	10218.80	4632.50
Mar-25	5116.10	8463.50	2335.60	11113.50	4797.90
TOTAL	61130.30	104908.20	27425.70	127917.90	53977.00



Basin all water consumption

Power Plant

DATE	INITIAL	FINAL	TOTAL	TOTAL LITRE
01.10.2025	184869	185146	277	2,77,000.00
02.10.2025	185146	185406	260	2,60,000.00
03.10.2025	185406	185610	204	2,04,000.00
04.10.2025	185610	185852	242	2,42,000.00
05.10.2025	185852	186062	210	2,10,000.00
06.10.2025	186062	186284	222	2,22,000
07.10.2025	186284	186504	220	2,20,000.00
08.10.2025	186504	186730	226	2,26,000.00
09.10.2025	186730	186938	208	2,08,000.00
10.10.2025	186938	187167	229	2,29,000.00
11.10.2025	187167	187412	245	2,45,000.00
12.10.2025	187412	187704	292	2,92,000.00
13.10.2025	187704	187914	210	2,10,000
14.10.2025				
15.10.2025				
16.10.2025				
17.10.2025				
18.10.2025				
19.10.2025				
20.10.2025				
21.10.2025				
22.10.2025				
23.10.2025				
24.10.2025				
25.10.2025				
26.10.2025				
27.10.2025				
28.10.2025				
29.10.2025				
30.10.2025				
31.10.2025				



Month ⁴⁸⁹ Oct - 25

DRI Submersible Flow Meter Reading

Date	Previous totaliser	Current totaliser	Total Flow (m ³)	Total Flow (Ltr)
01/10/25	408397.0	408752.3	355.3	355300
02/10/25	408752.3	409091.4	339.1	339100
03/10/25	409091.4	409443.1	351.7	351700
04/10/25	409443.1	409780.3	337.2	337200
05/10/25	409780.3	410111.2	330.9	330900
06/10/25	410111.2	410440.8	329.6	329600
07/10/25	410440.8	410769.5	328.7	328700
08/10/25	410769.5	411114.7	345.2	345200
09/10/25	411114.7	411475.2	360.5	360500
10/10/25	411475.2	411830.3	355.1	355100
11/10/25	411830.3	412195.9	365.6	365600
12/10/25	412195.9	412553.3	357.4	357400
13/10/25	412553.3	412894.5	341.2	341200
14/10/25	412894.5			



DR/SB

Month - Oct - 25

Near Colony Flow Meter Reading

Date	Previous totalizer	Current totalizer	Total flow (m ³)	Total flow (Ltr)
01/10/25	68236.061	68236.061	0.0	0
02/10/25	68236.061	68236.061	0.0	0
03/10/25	68236.061	68236.061	0.0	0
04/10/25	68236.061	68236.061	0.0	0
05/10/25	68236.061	68236.061	0.0	0
06/10/25	68236.061	68236.061	0.0	0
07/10/25	68236.061	68236.061	0.0	0
08/10/25	68236.061	68236.061	0.0	0
09/10/25	68236.061	68252.364	16.303	16303
10/10/25	68252.364	68252.364	0.0	0
11/10/25	68252.364	68252.364	0.0	0
12/10/25	68252.364	68252.364	0.0	0
13/10/25	68252.364	68319.087	66.723	66723
14/10/25	68319.087			



Bilig mill

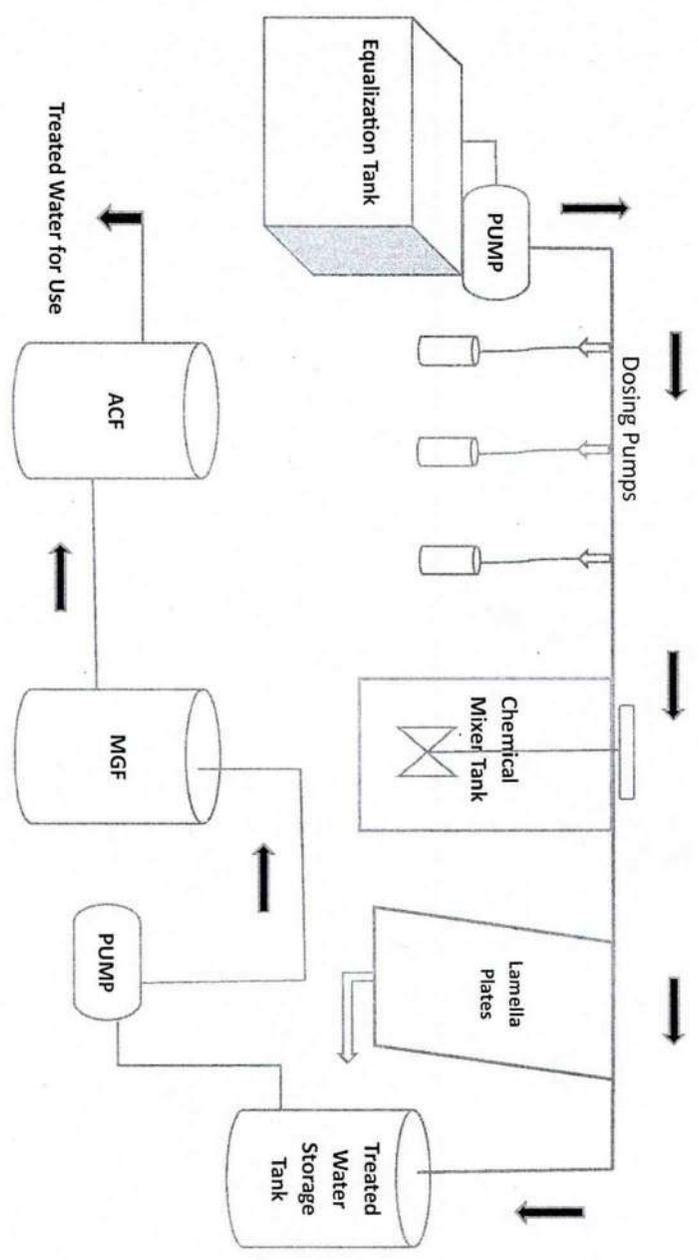
Oct 2025

Date	Reading	Walker Unit	Page Factory Date	Walker in Kg. 😊
01-10-25	142932.907	60.830	1000	60830 kg
02-10-25	142993.737	111.650	1000	111650 kg
03-10-25	149105.387	—	—	—
04-10-25	149105.387	—	—	—
05-10-25	149105.387	26.950	1000	26950 kg
06-10-25	149132.337	28.100	1000	28100 kg
07-10-25	149155.437	55.055	1000	55055 kg
08-10-25	149210.492	70.840	1000	70840 kg
09-10-25	149310.977	29.645	1000	29645 kg
10-10-25	149349.862	71.225	1000	71.225 kg
11-10-25	149421.087	35.598	1000	35598 kg
12-10-25	149456.684	72.344	1000	72344 kg
13-10-25	149529.029	40.755	1000	40755 kg
14-10-25	149569.784			





EFFLUENT TREATMENT PLANT
PROCESS FLOW DIAGRAM FOR ANKUR UDYOG - GORAKHPUR



BEE GEE ENGINEERING & SERVICES -KANPUR
Dated: - 14-10-2025

LOOKED E.T.P Start and Stopped Time Report September 2025.

Date	Start Time	Stopped Time	Permit Flow	Running Hours	Production
01/09/2025	07:00	18:00	4M ³	11:00	44M ³
02/09/2025	10:00	24:00	4M ³	14:00	56M ³
03/09/2025	—	—	→ Stopped ←	—	—
04/09/2025	6:00	21:00	4M ³	15:00	60M ³
05/09/2025	11:00	03:00	4M ³	16:00	64M ³
06/09/2025	—	—	→ Stopped ←	—	—
07/09/2025	9:00	4:00	4M ³	19:00	76M ³
08/09/2025	12:00	23:00	4M ³	11:00	44M ³
09/09/2025	—	—	→ Stopped ←	—	—
10/09/2025	10:00	24:00	4M ³	14:00	56M ³
11/09/2025	7:00	20:00	4M ³	13:00	52M ³
12/09/2025	9:00	19:00	4M ³	10:00	40M ³
13/09/2025	—	—	→ Stopped ←	—	—
14/09/2025	12:00	1:00	4M ³	13:00	52M ³
15/09/2025	10:00	23:00	4M ³	13:00	52M ³
16/09/2025	7:00	21:00	4M ³	14:00	56M ³
17/09/2025	—	—	→ Stopped ←	—	—
18/09/2025	8:00	22:00	4M ³	14:00	56M ³
19/09/2025	9:00	24:00	4M ³	15:00	60M ³
20/09/2025	—	—	→ Stopped ←	—	—
21/09/2025	11:00	03:00	4M ³	16:00	64M ³
22/09/2025	—	—	→ Stopped ←	—	—
23/09/2025	10:00	02:00	4m ³	16:00	64m ³
24/09/2025	11:00	23:00	4M ³	12:00	48M ³
25/09/2025	12:00 PM	22:00 PM	4m ³	10:00	40m ³
26/09/2025	10:00 AM	06:00 PM	4m ³	08:00	32m ³
27/09/2025	—	—	Stopped	—	—
28/09/2025	12:00 PM	12:00 PM	4m ³	12:00	48m ³
29/09/2025	10:00 AM	7:00 PM	4m ³	9:00	36m ³
30/09/2025	10:00 AM	6 PM	4m ³	8:00	32
					1130M ³

100 KITE.T.P. Start 494 Top Time Report of TO REP-2

494

DATE	START TIME	STOPPED Time	Permit flow	Running hours	Production	Permit
01.10.2025	01:00AM	09:00PM	04m ³	10:00	40m ³	
02.10.2025	03:00PM	10:00PM	04	07:00	28m ³	
03.10.2025	02:00AM	10:00PM	04	08:00	32m ³	
04.10.2025	10:00AM	03:30AM	04	17:30	70m ³	
05.10.2025	11:00PM	09:00PM	04	08:00	32m ³	
06.10.2025	2:00PM	08:00PM	04M ³	08:00	24M ³	
07.10.2025	12:00PM	09:00PM	04m ³	09:00	36m ³	
08.10.2025	02:30PM	06:00AM	04m ³	15:30	62m ³	
09.10.2025	012:00PM	07:00PM	04m ³	07:00	28m ³	
10.10.2025	03:00PM	10:00PM	04m ³	07:00	28m ³	
11.10.2025	10:30AM	05:00AM	04m ³	18:30	74m ³	
12.10.2025	01:30AM	10:00PM	04m ³	10:30	42m ³	
13.10.2025	2:00PM	6:00PM	04m ³	04hrs	16m ³	
14.10.2025	09:00AM	09:00PM	04m ³	12:00m ³	48m ³	
15.10.2025	09:00AM	09:00M	04m ³	12:00hrs	48m ³	
16.10.2025	10:00AM	06:00PM	04m ³	08:00hrs	32m ³	
17.10.2025						
18.10.2025						
19.10.2025						
20.10.2025						
21.10.2025						
22.10.2025						
23.10.2025						
24.10.2025						
25.10.2025						
26.10.2025						
27.10.2025						
28.10.2025						
29.10.2025						
30.10.2025						
31.10.2025						

S.T.P. Start and Stopped Time Report September 2025

Date	Start Time	Stopped Time	Permit Flow	Running Hours	Production m ³
01/09/2025	6:00	14:00	1m ³	8:00	8m ³
02/09/2025	7:00	16:00	1m ³	9:00	9m ³
03/09/2025	9:00	17:00	1m ³	8:00	8m ³
04/09/2025	5:00	18:00	1m ³	13:00	13m ³
05/09/2025	8:00	14:00	1m ³	6:00	6m ³
06/09/2025	10:00	16:00	1m ³	6:00	6m ³
07/09/2025	11:00	17:00	1m ³	6:00	6m ³
08/09/2025	7:00	19:00	1m ³	12:00	12m ³
09/09/2025	8:00	16:00	1m ³	8:00	8m ³
10/09/2025	4:00	15:00	1m ³	11:00	11m ³
11/09/2025	8:00	17:00	1m ³	9:00	9m ³
12/09/2025	8:00	15:00	1m ³	9:00	9m ³
13/09/2025	9:00	14:00	1m ³	5:00	5m ³
14/09/2025	11:00	19:00	1m ³	8:00	8m ³
15/09/2025	10:00	18:00	1m ³	8:00	8m ³
16/09/2025	11:00	16:00	1m ³	5:00	5m ³
17/09/2025	13:00	19:00	1m ³	6:00 hrs.	6m ³
18/09/2025	10:00	15:00	1m ³	5:00 hrs.	5m ³
19/09/2025	09:00	17:00	1m ³	8:00 hrs.	08m ³
20/09/2025	14:00	20:00	1m ³	6:00 hrs.	06m ³
21/09/2025	08:00	17:00	1m ³	9:00 hrs.	09m ³
22/09/2025	11:00	16:00	1m ³	5:00 hrs.	05m ³
23/09/2025	06:00	17:00	1m ³	11:00 hrs.	11m ³
24/09/2025	04:00	10:00	1m ³	06:00 hrs.	6m ³
25/09/2025	11:30 AM	05:00 PM	1m ³	05:00 hrs.	5.5m ³
26/09/2025	11:30 AM	06:00 PM	1m ³	6:30 hrs.	6.5m ³
27/09/2025	10:00 AM	06:00 PM	1m ³	08:00 hrs.	8m ³
28/09/2025	09:00 AM	09:00 PM	1m ³	12:00	12m ³
29/09/2025	11:00 AM	08:00 PM	1m ³	7:00	7.0m ³
30/09/2025	03:00 AM	08:00 AM	1m ³	05:00	5.0m ³
					233m ³

496

STP START AND STOPPED Time Report OCT-2025

DATE	START TIME	Stopped TIME	Permitt flow	Running Hours	Production flow	Remarks
01.10.2025	10:00 AM	08:00 PM	1 m ³	10:00	10 m ³	
02.10.2025	11:00 AM	07:00 PM	1 m ³	08:00	8 m ³	
03.10.2025	09:00 AM	06:00 PM	1 m ³	09:00	9 m ³	
04.10.2025	09:00 AM	10:00 PM	1 m ³	13:00	13 m ³	
05.10.2025	10:00 AM	06:00 PM	1 m ³	08:00	08 m ³	
06.10.2025	11:00 AM	07:00 PM	1 m ³	08:00	08 m ³	
07.10.2025	12:00 PM	08:00 PM	1 m ³	08:00	08 m ³	
08.10.2025	08:00 AM	07:00 PM	1 m ³	11:00	11 m ³	
09.10.2025	10:00 AM	08:00 PM	1 m ³	10:00	10 m ³	
10.10.2025	09:00 AM	07:00 PM	1 m ³	10:00	10 m ³	
11.10.2025	09:00 AM	04:00 PM	1 m ³	05:00	5 m ³	
12.10.2025	10:00 AM	04:00 PM	1 m ³	06:00	6 m ³	
13.10.2025	9:30 AM	7:00 PM	1 m ³	10:00	10 m ³	
14.10.2025	9:30 AM	7:00 PM	1 m ³	9:30	9 m ³	
15.10.2025	09:00 AM	08:00 PM	1 m ³	11:00	11 m ³	
16.10.2025	09:00 AM	08:00 PM	1 m ³	08:00	08 m ³	
17.10.2025						
18.10.2025						
19.10.2025						
20.10.2025						
21.10.2025						
22.10.2025						
23.10.2025						
24.10.2025						
25.10.2025						
26.10.2025						
27.10.2025						
28.10.2025						
29.10.2025						
30.10.2025						
31.10.2025						



BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

Petroleum/Used/Waste Oil Refining, Common Hazardous, Municipal, Plastic & E-Waste Management Facilities,
Wholesale of Lubricating Oils, Laboratory Testing (Air, Soil, Water, Material),
Enterprise Waste Tracking & Management Software (WTS®)

MEMBERSHIP CERTIFICATE

M / s. Ankur Udyog Limited (Steel Division)

Plot No. AL-02, Sector-23, GIDA, Sahjanwa Gorakhpur-273209, UP

is a registered member of our facility



BOWML/K/5588/24

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : **BOWML/K/5588/24**

Expiry Date : **June 19, 2025**



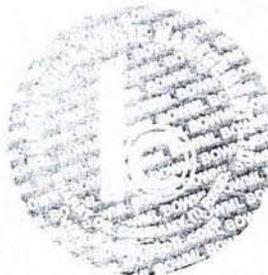
Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rontagi	Digitally Signed By: Pragati Rontagi
Sales Coordinator	Date: 2024-06-27 16:19:51
sales@bharatoil.com	ID: 122.162.146.204
	ID: q2lm:EpeRI+R90seeFwLKO==
	Click here to E-verify

Authorized Signatory



For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja	Digitally Signed By: Sunder K Kukreja
GM (Admin & Fin.)	Date: 2024-06-27 16:41:08
sales@bharatoil.com	IP: 49.36.176.138
	ID: 91+vaebc1AF465uHck6KvQ==
	Click here to E-verify

Authorized Signatory



*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.





INDIA NON JUDICIAL

498

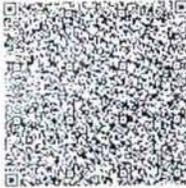


Government of Uttar Pradesh

ACC Name-HARISH CHANDRA KANTHAUJI
IN-UP85045314586765W SAHJANWA
Licence No.-05,
Tahsil & District-Sahjanwa, Gorakhpur

e-Stamp

Certificate No. : IN-UP85045314586765W
 Certificate Issued Date : 20-Jun-2024 02:48 PM
 Account Reference : NEWIMPACC (SV)/ up14419904/ SAHJANWA/ UP-GRK
 Unique Doc. Reference : SUBIN-UPUP1441990466482883233459W
 Purchased by : ANKUR UDYOG LIMITED STEEL DIVISION
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) : 100
 (One Hundred only)
 First Party : ANKUR UDYOG LIMITED STEEL DIVISION
 Second Party : BHARAT OIL AND WASTE MANAGEMENT LTD
 Stamp Duty Paid By : ANKUR UDYOG LIMITED STEEL DIVISION
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

AGREEMENT

THIS AGREEMENT Made on this 20 Day of June 2024 between "M/s ANKUR UDYOG LIMITED (STEEL DIVISION)" A Company incorporated under Companies Act 2015, having its registered Office located at. SECTOR-23, AL-2, NH-28, GIDA, SAHJANWA, GORAKHPUR, UTTAR PRADESH, 273209, and its Plant located at PLOT NO AL-02, SECTOR-23, GIDA, SAHJANWA, DISTT- GORAKHPUR, UTTAR PRADESH, 273209, India (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 1956/2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, & Gata 706 Cha, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-

ANKUR UDYOG LIMITED

(STEEL DIVISION)

Authorized Signatory

For Bharat Oil & Waste Management Ltd

Director



Statutory Alert:

- The authenticity of the Stamp certificate should be verified at www.eStamp.com or using e-Stamp Mobile App or Bank Holding and discrepancy in the details on this Certificate, and as available on the website - Mobile App (wherever it is available).
- The user is notified that the signatory is liable for the content of the certificate.
- To ensure the authenticity of the stamp, please refer to the e-Stamp certificate.

209101, duly authorized by the Uttar Pradesh Pollution Control Board to treat, store, recycle or dispose of Hazardous Waste and / or the E-Waste (Management) Rules 2016 and/or Plastic Waste Management Rules (2016) as amended and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store, recycle or dispose of Hazardous Waste, E-Waste, Plastic Waste as per respective rules and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is **engaged in Manufacturing of Metal Products** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **PLOT NO AL-02, SECTOR-23, GIDA, SAHJANWA, DISTT-GORAKHPUR, UTTAR PRADESH, 273209, India** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

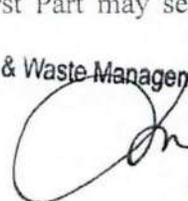
AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and recycle or dispose/co-process of Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste of First Part as per the rules & guidelines prescribed by Pollution Control Board. First Part may send subject waste to

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Authorized Signatory

For Bharat Oil & Waste Management Ltd.


Director



SECOND Part's Plant directly at its own cost & liability for availing waste management services.

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes, E-Waste must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended and/or E-Waste Management Rules, 2022 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part (in case transport is in scope of SECOND PART) and after receipt of waste at the plant of SECOND PART, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste and or E-Waste/Plastic Waste/Used Oil, Expired Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste, Used Oil/Solvent and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Gangam Singh
Authorised Signatory

For Bharat Oil & Waste Management Ltd.

[Signature]

Director



the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste prior to loading waste for shipment to SECOND PART. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of HOWM Rules, 2016 as amended and / or E-Waste rules and / or Plastic Waste Management Rules any time during the term of this Agreement, all charges of Hazardous Waste / E-Waste / Plastic Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

ANKUR UDYOG LIMITED
(STEEL DIVISION)

[Signature]
Authorised Signatory

For Bharat Oil & Waste Management Ltd.

[Signature]
Director



15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste as per rules in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste and or E-Waste/Plastic Waste/Used Oil spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of 01 MT.**
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, treat, dispose Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Kanishk Singh
Authorised Signatory

For Bharat Oil & Waste Management Ltd.

[Handwritten Signature]

Director



21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Recycling, Disposal through Incineration or Pre-Processing/Co-Processing or Land-filling. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Director



agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

For Bharat Oil & Waste Management Ltd.

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Authorized Signatory



Director



36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste vide UEPPCB approval No. Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. Dated.....valid till.....(copy attached). The actual operation of collection/Transportation/Storage/Treatment/Disposal of Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered **closure** by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 20 of June, 2024 at New Delhi.

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Authorised Signatory

For Bharat Oil & Waste Management Ltd.,

Director



For "M/s ANKUR UDYOG LIMITED (STEEL DIVISION)"

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

By its authorized Signatory
Name & Designation

Director / Partner Director
(Naresh Manglani)/Bharat Manglani

Witnesses:

1. Name & Designation)

2. Name & Designation

Contact Number & Mail id for future prospects:

GST No. 09AACCA6741R2Z2
PAN No. AACCA6741R
CIN No -----
Contact Person M. No- 8182070338
Contact Name- Mr. Gangesh Singh
Email- admin1@ankurudyog.com
MSME Udyam Regn- Registered

SECOND PART DETAILS

sales@bharatoil.com
fariendra.parihar@bharatoil.com
Fariendra Parihar
M.No-08874207654

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Authorized Signatory



BOWML KANPURANNEXURE - A**Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between **"M/s ANKUR UDYOG LIMITED (STEEL DIVISION)"** And Bharat Oil & Waste Management Ltd on date 20 June, 2024.

First part WILL PAY AN AMOUNT OF Rs.15, 000- plus application GST @18 %(Total Rs.2, 700/-) to second part TOWARDS security deposit/non refundable membership fee. The GST applicable shall be charged extra. No financial charges or interest is applicable on the security deposit/membership deposit received by BOWML.

Category – A: the payment shall be paid by Second Part @ following rates:

S:NO	Type of Hazardous Waste	Category as per authorisation	Quantity/ Annum	Second Part Rates
1.	Used Oil	5.1		Rs. 2000/-*(Two Thousand only)per drum of 220 Liters with Container

*Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC - Free Of Cost.

- Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 litres will be free of charge.
- Quoted rates are inclusive of GST, with container.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: the payment shall be paid by First Part @ following rates::

Collection, Treatment, Storage and Disposal Charges

S:NO	Name of Hazardous Wastes as per authorisation	Category as per authorisation	Quantity/ Annum	Second Part Rates
1	Air/Oil Filters (Incinerable)	5.2		Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Authorised Signatory

For Bharat Oil & Waste Management Ltd.

Director

Page 10



2	Hazardous waste material like, Cotton Waste, Poly bags, Oil Soaked cotton, paper waste, rubber waste, Buffing Waste, Hand gloves, Cartoon waste, Oily-Paint Sludge, Lab Chemical waste with water mix, etc (Incinerable)	5.2		Rs. 17.00 per Kg (Rupees Seventeen per kg only)
3.	E-Waste (CFL/Tube lights, Chokes, Capacitors, wires, Printers, Cartage, Mouse, Key board, CPU, Chargers, Monitor etc.)	NA		Rs.22.00 per kg (Rupees Twenty-Two Per kg Only)
4.	Iron Dust/cutting waste	33.1	50 Ton	Rs. 3.50 per Kg (Three Rupees-Fifty paise per kg only)
5.	Contaminated cotton rags or other cleaning materials	33.2	01. Ton	Rs. 17.00 per Kg (Rupees Seventeen per kg only)
5.	ETP Sludge	35.3		Rs. 5.00 per Kg (Rupees Five per kg only)
6.	Discarded Containers Drums 5 to 200 liters capacity.	33.1	2. Ton	Rs. 7.00 per Kg (Rupees Seven per kg. only)

Transportation cost shall be paid by the FIRSTPART from its Unit TO SECOND PART Part Facility at Kanpur Plant.

Transport Charges:

Sr. No.	Type of Hazardous Waste	Approx. Generation Frequency/annum	SECOND PART Rates in Rs. per Unit
1.	Category-(A&B)	_____MT	As Per Actual.

- Vehicle availability only for 3 hours. If it exceeds more than 3 hours, charges for full day (above) will be charged.
- First part can also send wastes at Second Part's Plant.
- First Part should send or dispose Hazardous Waste for minimum 4 times in a year so that its membership can be renewed by SECOND PART.

Transport: - You can also send wastes directly to our Kanpur Plant.

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Authorised Signatory

For Bharat Oil & Waste Management Ltd.

Director



02 TERMS & CONDITIONS:a) Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

- b) A minimum billing of Rs. 4000 Plus GST will be applicable for a load up to 200 kg at a time and for load above 200 kg, rates quoted as above will be applicable and to be paid by FIRST PART.
- c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs 4000 plus taxes is to be paid by the FIRST PART until termination of the agreement.
- d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- e) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover. **BOWML WILL NOT ACCEPT** leaky, open, unsealed containers or gunny bags.
- f) **FIRST PART** shall deliver their waste at **SECOND PART** plant located at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101 at its own cost. If **SECOND PART** lifts the material transportation cost shall be borne by **FIRST PART** as quoted above. Loading is in scope of **FIRST PART**.
- g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
- h) The above transportation cost is for material of upto 1.1 MT/m³ density. If density is lower than 1.1 MT/m³, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by **FIRST PART** for safe transportation. Waste material shall be properly packed, sealed and labelled by the **FIRST PART** as per Rules.
- j) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the **FIRST PART** beyond which detention charges @ Rs.350/- per hour. **FIRST PART** agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

ANKUR UDYOG LIMITED
(STEEL DIVISION)
Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Director



- k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within **90** days from their Plant failing which agreement can be terminated without any notice.
- l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a period of Week of receipt of FIRST PART Invoice. (Used/Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).
- m) For Category (B) FIRST PART shall pay to SECOND PART Payment by cheque/Demand Draft/ NEFT in advance/within a period of 07 days from the date of raising of invoice/lifting.
- n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoEF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For "M/s ANKUR UDYOG LIMITED (STEEL DIVISION)"

(First Part)

ANKUR UDYOG LIMITED
(STEEL DIVISION)

Authorized Signatory

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

(Second Part)

For Bharat Oil & Waste Management Ltd.



ANNEXURE - B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 20 June, 2024.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoEF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted with in the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For "M/s ANKUR UDYOG LIMITED (STEEL DIVISION)"

For Bharat Oil & Waste Management Ltd &
For Bharat Oil Company (India) Regd.
For Bharat Oil & Waste Management Ltd.

ANKUR UDYOG LIMITED
(First Part) (STEEL DIVISION)
[Signature]
Authorized Signatory

[Signature]
(Second Part) Director



[Handwritten signature]



Minutes of Meeting held between Ankur Udyog Ltd, Sahjanwa & M/s Forbes Marshall on 15th Mar 2024 at Sahjanwa

Customer Details : M/s AUL	Complaint No : FDL2318663
Supplied By : M/s FMPL	OA NO. Ref : 552101994
OEM Ref :	PO No. Ref: : AUL/FMPL/001
Visit Date : 15/03/2024	Departure Date : 15/03/2024

Visit Type: Commissioning visit of CEMS Analyzers at WHRB & CFBC Stack.

Members Present:

M/s Ankur Udyog Ltd.	M/s Forbes Marshall
Mr. Dharendra Kushwaha	Mr. Rishabh Singh

M/s FM Engineer visited at site for troubleshooting of Gas analyzer FMGCEM40XX SR-21088 on 15th Mar 2024, following jobs were carried out-

WHRB Stack:

FMPL engineer checked & found Analyzer in error Detector range.
 Checked all conflagration & backup taken.
 Mechanical alignment done.
 Configuration done and Zero Calibration was preformed.
 Found Flue gas temperature sensor not responding.
 So checked & found temperature sensor faulty.
 Carried out the configuration of the DDU and found Ok. Configured 4-20 mA range (CH-1-NO=0-1000 ppm, CH-2-SOx=0-1000 ppm)
 Checked the overall parameters of the analyzer and found Ok.
 Performed Zero calibration and span verification with standard gas. Found readings as per standard gas cylinder.
 The analyzer take in line and found working satisfactory.

Remarks:-

FMPL will replace the faulty temperature sensor as this instrument is under warranty.

M/s AUL

Signature

[Handwritten Signature]
15/3/2024

M/s FMPL

Signature

[Handwritten Signature]
15/3/24





Minutes of Meeting held between Ankur Udyog Ltd, Sahjanwa & M/s Forbes Marshall on 14th Dec 2023 at Sahjanwa

Customer Details : M/s AUL	Complaint No : FDL2313608
Supplied By : M/s FMPL	OA NO. Ref : 552101994
OEM Ref :	PO No. Ref: : AUL/FMPL/001
Visit Date : 14/12/2023	Departure Date : 14/12/2023

Visit Type: Troubleshooting visit of CEMS Analyzers at WHRB & CFBC Stack.

Members Present:

M/s Ankur Udyog Ltd.	M/s Forbes Marshall
Mr. Vinay Soni	Mr. Nayan Rana
Mr. Dharendra Kushwaha	Mr. Rishabh Singh

M/s FM Engineer visited at site for troubleshooting of CEMS systems on 14th Dec 2023, following jobs were carried out-

WHRB Stack:

Gas Analyzer (Sr No. FMGCEM40XX-21088(4080)) – 2.3 MTR COATED PROBE:

M/s AUL reported that analyzers readings having fluctuations in NOX reading.

Checked and found readings were fluctuate in between 0 to 1400 ppm.

Checked the optics conditions and found ok.

Checked the alignment and performed zero calibration, after the zero calibration found Nox readings suddenly goes upto 2500 ppm and then goes down to 0 ppm value.

Carried out necessary changes in analyzer head programming and performed zero calibration, after that zero calibration analyzer response is healthy for 2-3 hours and then again fluctuations starts. Its seems like issue is having in Nox channel.

M/s FMPL engineer suggested to send the head assembly to our pune works for further testing/rectifications as analyzer is in under warranty. Pune address given below;

Kind attention: Mr. Suhas Khanderao (Cell: 7218195001) / Mr. Narendra Vaidhya (Cell: 7841980461)

Address: Forbes Marshall Pvt. Ltd.

**B-85, PHASE-II, Chakan Industrial Area,
Sawardari , Chakan**

Tal : Khed , Dist : Pune

CHAKAN 410501

Maharashtra, India | GST: 27AAACF2630E1Z5



CFBC Stack:

Gas Analyzer (Sr No. FMGCEM40XX-21086(4080)) – 2.3 MTR COATED PROBE:

M/s AUL reported that analyzer gives detector range error on DDU display.
Checked and found that CO2 detector values goes down to its minimum value (4000).
Carried out the alignment and did zero calibration.
After the zero calibration analyzer found working ok.

M/s AUL

14/12/2023.
[Signature]
Signature

M/s FMPL

[Signature]
Signature
[Signature]



Minutes of Meeting held between Ankur Udyog Ltd, Sahjanwa & M/s Forbes Marshall on 16th Mar 2023 at Sahjanwa

Customer Details : M/s AUL	Complaint No : FDL2217906
Supplied By : M/s FMPL	OA NO. Ref : 552101994
OEM Ref :	PO No. Ref: : AUL/FMPL/001
Visit Date : 13/03/2023	Departure Date : 16/03/2023

Visit Type: Commissioning visit of CEMS Analyzers at WHRB & CFBC Stack.

Members Present:

M/s Ankur Udyog Ltd.	M/s Forbes Marshall
Mr. Vinay Soni	Mr. Nayan Rana
Mr. Dharendra Kushwaha	

M/s FM Engineer visited at site for commissioning of CEMS systems on 13th Mar 2023, following jobs were carried out-

WHRB Stack:

Gas Analyzer (Sr No. FMGCEM40XX-21088(4080)) – 2.3 MTR COATED PROBE:

- Installation of Control panel & Measuring probe has been already done by customer. Same has been verified, found OK.
- Checked all the pneumatic pipe connection between probe and pneumatic panel.
- After powered up the analyzer, configuration, alignment has been done.
- Carried out the configuration of the DDU and found Ok. Configured 4-20 mA range (CH-1-NO=0-1000 ppm, CH-2-SOx=0-1000 ppm)
- Checked the overall parameters of the analyzer and found Ok.
- Performed Zero calibration and span verification with standard gas. Found readings as per standard gas cylinder.
- Checked the mA output and verified with analyzer reading found Ok.
- The response of analyzer with respect to gases is checked and is shown below. The values observed are as under: @Gas cylinder pressure 130 kg/cm² & output pressure 1 kg/cm².

Parameters	Standard	Observed
NOx	500	498
SOx	539	540

- The analyzer take in line and found working satisfactory.

Dust Analyzer (Sr. No. DCEM21XX-21259)



- Checked the installation of the analyzer, found okay.
- Checked the functioning of both valve 1 & valve 2, found Okay.
- Carry out the alignment of the system.
- Configured the data in the DDU.
- Set the detector levels as plant is in running condition and take in-line the analyzer.
Detector levels as below;

DT1 = 10069, DT2 = 10056, DR1 = 6000, DR2 = 6000.

- M/s FMPL recommended that do once zero calibration when plant is in shut down condition.
- Checked the mA and modbus outputs and also verified with the customer.
- Give hands-on training to M/s AUL personnel while commission the analyzer.
- Analyzer is working satisfactory.

CFBC Stack:

Gas Analyzer (Sr No. FMGCEM40XX-21086(4080)) – 2.3 MTR COATED PROBE:

- Installation of Control panel & Measuring probe has been already done by customer. Same has been verified, found OK.
- Checked all the pneumatic pipe connection between probe and pneumatic panel.
- After powered up the analyzer, configuration, alignment has been done.
- Carried out the configuration of the DDU and found Ok. Configured 4-20 mA range
- (CH-1-NO=0-1000 ppm, CH-2-SOx=0-1000 ppm)
- Checked the overall parameters of the analyzer and found Ok.
- Performed Zero calibration and span verification with standard gas. Found readings as per standard gas cylinder.
- Checked the mA output and verified with analyzer reading found Ok.
- The response of analyzer with respect to gases is checked and is shown below. The values observed are as under: @Gas cylinder pressure 130 kg/cm² & output pressure 1 kg/cm².

Parameters	Standard	Observed
NOx	550	550
SOx	508	509

- The analyzer take in line and found working satisfactory.

Dust Analyzer (Sr. No. DCEM21XX-21258)



- Visited the stack installation location and found Purging trapod broken during installation of the analyzer ~~by 16.3.2023~~. Fixed with m-seal and working fine.
- Checked the functioning of both valve 1 & valve 2, found Okay.
- Carry out the alignment of the system.
- Configured the data in the DDU.
- Set the detector levels as plant is in shutdown condition and take in-line the analyzer. Detector levels as below;
 DT1 = 10000, DT2 = 10000, DR1 = 10000, DR2 = 10000.
- M/s FMPL carried out the zero calibration and found working ok.
- Checked the mA and modbus outputs and also verified with the customer.
- Give hands-on training to M/s AUL personnel while commission the analyzer.
- Analyzer is working satisfactory.

Checked the installation of Black Box Panel of both the stack and found ok, Router and FMBB configuration has been done. Checked modbus output data upto Black Box and found Ok. Photographs attached for reference.

Remarks:-

- In both the FMBB only one antenna for Router is supplied and for currently both the antenna used in CFBC stack for CPCB data transmission, hence M/s FMPL will supply the 2 nos. of router antenna for WHRB FMBB.
- M/s FMPL will submit the offer for Purging trapod for CFBC stack analyzer.

M/s AUL

[Signature]
16.3.2023

Signature

[Signature]

M/s FMPL

[Signature]
16.03.23

Signature

CFBC Stack - Dust

} approx 25 days Anteenag will reach at-
site as per FMPL Engineer. }



粉煤灰采购合同

Procurement Contract of flyash

M/S. HONGSHI SHIVAM CEMENT PVT. LTD., a company organized and existing under the laws of Nepal having its registered office at, Kathmandu, Nepal (hereinafter referred to as the "Party A")

AND

This Supply Agreement (the "Agreement") is made by and between: M/S. Ankur Udyog Limited, a company organized and existing under the laws of India having its registered office in India (hereinafter referred to as the "Party B")

本采购合同（以下简称“合同”）由以下双方签订：

红狮希望水泥有限公司，一家根据尼泊尔法律合法成立并续存的公司，注册地址在尼泊尔加德满都。（以下简称“甲方”）

Ankur Udyog Limited,一家根据印度法律合法成立并续存的公司，注册地址在印度北方邦。（以下简称“乙方”）

一、名称、产地、供货时间及数量、价格：

Name, place of origin, time of supply, quantities and prices:

1、名称：粉煤灰

Name: Flyash

2、产地：印度北方邦戈勒克布尔

Place of origin: Gorakhpur, Uttar Pradesh, India

3、供货时间及数量：暂定乙方从2025年7月1日起至2026年6月30日止根据甲方生产需求均匀供应粉煤灰，实际数量以乙方厂区地磅过磅数量为准，具体交货时间以甲方书面通知为准。

Time and Qty of goods supply: Party B shall supply fly ash, the supply should be evenly according to the production demand of Party A from July 1st, 2025 to June 30th 2026, the actual quantity is as per the weighbridge quantity of Party B, the detailed delivery time is on the basis of the written notice of the Party A.

4、价格：肆佰（400.00）印度卢比/吨。价格可根据市场价格调整，如需调整价格数量或取消合同提前30天由双方共同协商，协商后甲方出具价格确认单由双方共同盖章后生效。

Prices: Four hundred Indian rupees/ton(INR400/ton). The price can be adjusted according to the market price. If it is necessary to adjust the price or quantity or cancel the contract, the two parties will negotiate together and inform 30 days in advance. After the negotiation, Party A will issue a price confirmation form, which will take effect after being stamped by both parties.

二、验收方式：由化验室协同制成车间对粉煤灰数量质量进行验收。

Acceptance method: The Laboratory and Cement Workshop of part A should be responsible for acceptance.

四、交货地点：乙方粉煤灰仓

Place of delivery: The flyash silo of Party B

五、结算数量：数量以乙方地磅过磅重量为准，质量以化验室化验结果为准。

Settlement quantities: The quantities are on the basis of the weighbridge in Party B and the



quality is as per the lab test results.

六、付款方式及期限：从装车日起，甲方根据乙方发货数量，每5日付款给乙方，乙方根据发货数量开具商业发票给甲方。

Terms of payment and deadline: From the date of loading, Party A shall pay Party B every 5 days according to the delivery quantity of Party B, and Party B shall issue the commercial invoice to Party A according to the delivery quantity.

七、GOVERNING LAW AND SETTLEMENT OF DISPUTES

管辖法律及争议解决

7.1 This Agreement shall be governed and construed in accordance with the laws of Nepal.

本合同将依据尼泊尔法律解释执行。

7.2 Any disputes arising in regard to this Agreement shall be settled amicably between the parties through private negotiation. If the dispute cannot be settled through negotiation, then such dispute shall be filed to the competent courts of Nepal.

任何有关本协议的争议双方应友好解决，或者向尼泊尔相关法院提起诉讼。

八、禁止商业贿赂及违约责任：

Commercial Bribe Prohibition and Event of Default

1、乙方承诺，严格遵守国家相关法律法规和商业规则，不得以任何理由和方式向甲方相关人员（包括直系亲属）进行商业贿赂。

Party B commits to be abide by the relevant laws and regulations and commercial rules and shall not conduct commercial bribe to relevant staff (including immediate family of the staff) of Party A's for whatever reasons and by whatever means.

2、有以下情况之一的，可认定为商业贿赂：

In case of one of following conditions giving by Party B to Party A, it can be considered as commercial bribe:

(1) 给予现金、有价证券、购物卡、提货单等。

Giving cash, marketable securities, shopping card, delivery order/bill of lading, etc.

(2) 给予礼品及其他实物。

Giving presents and other material items.

(3) 给予借款。

Giving loan.

(4) 给予娱乐消费、旅游等。

Giving entertainment and travel, etc.

(5) 给予在乙方或关联企业投资入股。

Investing in capital to Party B or its affiliated enterprise.

(6) 给予其他任何方式的商业贿赂。

Giving commercial bribe in any other ways.

3、经甲方或有关部门确认为商业贿赂的，甲方有权单方解除合同，乙方自愿承担以下全部责任：

If commercial bribe is confirmed by Party A or relevant departments, Party A shall have the right to terminate the contract unilaterally and Party B shall undertake all the following responsibilities:

(1) 按合同总额的5-10%向甲方支付违约金。

2



Pay breach amount to Party A at 5-10% of total contract amount.

(2) 按认定商业贿赂金额的 3—5 倍向甲方赔偿。

Make compensation to Party A at 3-5 times of commercial bribe amount.

(3) 给甲方造成损失的，乙方按损失额的 1—2 倍赔偿，并按本次赔偿计算标准对乙方 2 年内的同类业务进行追诉。

For any loss caused to Party A, Party B shall compensate at 1-2 times of loss amount.

(4) 涉及违法的，由甲方所在地司法机关处置。

If it is illegal, it shall be handed over to judicial office.

九、安全约定及违约责任：

Safety agreement and default responsibilities:

1、乙方进入甲方区域，必须遵守甲方安全生产制度及相关规定。

1. After entering Party A's area, Party B must abide by Party A's safety production system and relevant regulations.

2、未经甲方书面同意，乙方相关人员及车辆不得进入甲方生产区域，否则由此产生的一切责任由乙方自行承担。

2. Without the written consent of Party A, Party B's relevant personnel and vehicles shall not enter Party A's production area; otherwise all the responsibilities arising from it shall be undertaken by Party B.

3、乙方相关人员及车辆确因业务需进入甲方生产区域的，须遵守以下规定：

3. If Party B's relevant personnel and vehicles need to enter Party A's production area due to business, it must abide by following provisions:

(1) 向甲方供应部门提出申请，填写《外来人员进入厂区申请单》，经甲方安保部门审批同意后方可进入。

(1) Put forward application to Party A's procurement department, fill in "Application Form of Outside Staff's Entering Factory", and they can enter only after obtaining approval of Party A's security department.

(2) 进入前必须接受甲方安保部门安全教育，并由甲方安保人员或其他相关人员全程陪同。

(2) Party B must receive safety education by Party A security personnel before entering and be accompanied by party A security personnel or other relevant personnel for the entire project site.

(3) 进入前必须穿戴安全帽、安全鞋、安全背心等安全防护用品。

(3) Party B must wear safety helmets, safety shoes, safety vests and other safety equipment before entering.

(4) 车辆进入前必须到安保部门办理通行手续，进入后必须限速行驶、按规定线路行驶。

(4) Before entering, the vehicle must handle passing formalities to security department. After entering, it must drive at a limited speed according to specified route.

(5) 进入生产区域，严禁触摸或操作甲方所有生产设备或其他设施。

(5) It is prohibited to touch or operate all Party A's production equipment or other facilities while entering the production area.

4、乙方相关人员及车辆在甲方厂区内发生安全事故的，乙方自行承担由此产生的全部责任，给甲方造成直接或间接损失的，乙方予以赔偿。

4. Party B's relevant personnel and vehicles occurs safety accidents in the factory area of Party A, Party B shall undertake all the responsibility arising therefrom and shall indemnify Party A for any loss caused directly or indirectly.

3



十、本合同一式 4 份, 甲方 3 份, 乙方 1 份。

The contract is made in quadruplicate. Party A shall have three copies and Party B shall have one copy.

十一、合同执行主体: 红狮希望水泥有限公司。

Subject of contract execution: Hongshi Shivam Cement Pvt.Ltd.

十二、甲方合同签订人: 刘凯杰; 乙方合同签订人: _____。

Signed by (Party A): Liu Kaijie; Signed by (Party B): _____

十三、发票接收人: 刘凯杰

Invoice recipient: Liu Kaijie

甲方: 红狮希望水泥有限公司

Party A: Hongshi Shivam Cement Pvt.Ltd

乙方:

Party B: Ankur Udyog Limited

单位地址: 5th Floor of TVS show room,
Narayanchaur, Naxal, Kathmandu

Company address: 5th Floor of TVS show room,
Narayanchaur, Naxal, Kathmandu

单位地址:

Company address:

法定代表人:

Legal representative:

委托代理人:

Authorized representative:

电 话: 00977-014435551

Tel: 00977-014435551

开户银行:

Bank of deposit:

银行帐号:

Bank account:

税 号: 603614103

Tax No.:

法定代表人:

Legal representative:

委托代理人:

Authorized representative:

电 话:

Tel:

开户银行: Canara Bank

Bank of deposit:

银行帐号:

Bank account: 125002578761

税 号:

Tax No.:



Ankur Udyog Ltd. Steel Division 2025-26Sector-23, AL-2, NH-28, GIDA, Sahjanwa
GorakhpurCIN: U28113UP1996PLC120327
E-Mail : finance2@ankurdyog.com
GSTIN/UIN: 09AACCA6741R2Z2
State Name : , Code :**FLY ASH EXPORT**

Ledger Account

1-Apr-25 to 14-Oct-25

Page 1

Date	Particulars	Vch Type	Vch No.	Debit	Credit
1-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00001		14,684.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00002		22,148.00
4-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00003		13,212.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00004		13,084.00
10-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00005		14,168.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00006		22,204.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00007		14,696.00
11-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00008		12,932.00
15-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00009		15,160.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00010		13,520.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00011		12,520.00
16-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00012		22,272.00
19-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00013		13,232.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00014		13,028.00
20-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00015		13,408.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00016		20,380.00
24-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00017		21,932.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00018		12,980.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00019		14,704.00
25-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00020		12,344.00
27-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00021		21,612.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00022		13,504.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00023		13,660.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00024		13,400.00
30-Apr-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00025		12,688.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00026		12,884.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00027		21,036.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00028		13,980.00
3-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00029		12,040.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00030		12,216.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00031		21,552.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00032		14,304.00
5-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00033		12,948.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00034		12,836.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00035		11,812.00
6-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00036		21,772.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00037		12,372.00
7-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00038		13,684.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00039		12,956.00
8-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00040		12,716.00
9-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00041		12,236.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00042		12,500.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00043		12,520.00
	Carried Over				6,43,836.00

6,43,836.00



continued ...

Ankur Udyog Ltd. Steel Division 2025-26

FLY ASH EXPORT Ledger Account : 1-Apr-25 to 14-Oct-25

Page 2

Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward				6,43,836.00
12-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00044	12,420.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00045	22,712.00	
13-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00046	13,704.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00047	12,388.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00048	13,384.00	
14-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00049	12,560.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00050	12,216.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00051	12,404.00	
15-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00052	13,416.00	
16-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00053	23,012.00	
18-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00054	7,948.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00055	5,256.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00056	13,296.00	
19-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00057	13,312.00	
20-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00058	13,908.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00059	21,804.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00060	12,240.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00061	12,764.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00062	12,600.00	
26-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00063	12,268.00	
27-May-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00064	9,764.00	
5-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00065	21,212.00	
9-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00066	14,472.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00067	13,560.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00068	13,980.00	
11-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00069	20,972.00	
13-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00070	12,948.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00071	12,952.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00072	14,012.00	
16-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00073	20,568.00	
17-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00074	12,556.00	
18-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00075	12,428.00	
28-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00076	12,316.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00077	13,080.00	
29-Jun-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00078	21,116.00	
5-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00079	12,948.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00080	21,676.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00081	13,536.00	
6-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00082	12,716.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00083	11,556.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00084	12,640.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00085	12,536.00	
7-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00086	12,832.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00087	13,008.00	
8-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00088	14,424.00	
9-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00089	13,812.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00090	14,220.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00091	18,652.00	
11-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00092	12,164.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00093	11,540.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00094	11,496.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00095	11,844.00	
	Carried Over				13,74,984.00

continued ...



Ankur Udyog Ltd. Steel Division 2025-26

FLY ASH EXPORT Ledger Account : 1-Apr-25 to 14-Oct-25

Page 3

Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward				13,74,984.00
12-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00096	11,608.00	
13-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00097	13,964.00	
14-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00098	21,340.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00099	13,792.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00100	14,764.00	
15-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00101	12,112.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00102	12,376.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00103	11,788.00	
16-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00104	11,868.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00105	13,280.00	
17-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00106	13,900.00	
18-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00107	19,880.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00108	12,784.00	
19-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00109	13,316.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00110	12,040.00	
20-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00111	12,384.00	
21-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00112	3,820.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00113	10,308.00	
22-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00114	23,320.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00115	13,480.00	
23-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00116	14,436.00	
24-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00117	13,220.00	
25-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00118	13,692.00	
26-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00119	13,144.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00120	14,992.00	
28-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00121	18,468.00	
30-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00122	14,072.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00123	12,908.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00124	13,920.00	
31-Jul-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00125	14,612.00	
1-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00126	22,504.00	
2-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00127	11,864.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00128	12,792.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00129	12,616.00	
3-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00130	14,172.00	
4-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00131	13,080.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00132	12,196.00	
9-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00133	13,484.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00134	12,948.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00135	13,664.00	
10-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00136	12,900.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00137	23,408.00	
14-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00138	12,588.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00139	14,456.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00140	12,624.00	
16-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00141	11,668.00	
17-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00142	22,492.00	
18-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00143	12,920.00	
19-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00144	11,744.00	
21-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00145	13,140.00	
22-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00146	11,396.00	
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00147	22,512.00	
	Carried Over				21,11,740.00

21,11,740.00



Ankur Udyog Ltd. Steel Division 2025-26

FLY ASH EXPORT Ledger Account : 1-Apr-25 to 14-Oct-25

Page 4

Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward				21,11,740.00
23-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00148		12,548.00
25-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00149		13,260.00
26-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00150		12,980.00
27-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00151		12,648.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00152		11,880.00
28-Aug-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00153		21,816.00
1-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00154		11,492.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00155		13,812.00
3-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00156		13,076.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00157		12,064.00
4-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00158		22,612.00
7-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00159		13,252.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00160		12,408.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00161		13,304.00
8-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00162		12,476.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00163		13,148.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00164		11,284.00
9-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00165		12,632.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00166		19,984.00
15-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00167		13,312.00
16-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00168		8,272.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00169		5,380.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00170		12,296.00
19-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00171		12,888.00
21-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00172		12,820.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00173		12,368.00
23-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00174		23,636.00
24-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00175		12,008.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00176		12,640.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00177		12,012.00
28-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00178		13,284.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00179		12,140.00
29-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00180		12,744.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00181		11,628.00
30-Sep-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00182		13,832.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00183		22,140.00
1-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00184		12,120.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00185		11,300.00
2-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00186		12,052.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00187		12,436.00
4-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00188		12,500.00
	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00189		12,128.00
5-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00190		21,536.00
6-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00191		15,220.00
8-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00192		12,768.00
9-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00193		13,472.00
10-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00194		13,568.00
11-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00195		21,952.00
12-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00196		15,820.00
13-Oct-25	By Hongshi Shivam Cement Private Limited	Export Sales	ES2526AU00197		13,096.00
					28,01,784.00
To	Closing Balance			28,01,784.00	28,01,784.00
				28,01,784.00	28,01,784.00





भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-01012022-232336
CG-DL-E-01012022-232336

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 5075]
No. 5075]

नई दिल्ली, शुक्रवार, दिसम्बर 31, 2021/पौष 10, 1943
NEW DELHI, FRIDAY, DECEMBER 31, 2021/PAUSHA 10, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 31 दिसम्बर, 2021

का.आ. 5481(अ).—केन्द्रीय सरकार ने भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 द्वारा कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से तीन सौ किलोमीटर के विनिर्दिष्ट व्यास के भीतर ईंटों के विनिर्माण के लिए उपजाऊ मिट्टी के उत्खनन को प्रतिबंधित करने के लिए और भवन निर्माण सामग्री के विनिर्माण में और संनिर्माण क्रियाकलाप में फ्लाई-राख के उपयोग को बढ़ावा देने के लिए निदेश जारी किए हैं;

और, प्रदूषणकर्ता भुगतान सिद्धांत (पीपीपी) के आधार पर, ऐसा करके कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों द्वारा फ्लाई-राख का 100 प्रतिशत उपयोग सुनिश्चित करते हुए और फ्लाई-राख प्रबंधन प्रणाली की संधारणीयता के लिए पूर्वोक्त अधिसूचना को और अधिक प्रभावकारी ढंग से कार्यान्वित करने हेतु, केंद्रीय सरकार ने मौजूदा अधिसूचना की समीक्षा की;

और प्रदूषणकर्ता भुगतान सिद्धांत के आधार पर पर्यावरणीय प्रतिकर निर्धारित किए जाने की आवश्यकता है;

और, विनिर्माण को बढ़ावा देकर तथा निर्माण कार्य के क्षेत्र में राख आधारित उत्पादों तथा भवन निर्माण सामग्रियों के प्रयोग को अनिवार्य करके उपजाऊ मिट्टी को संरक्षित करने की आवश्यकता है;

और, सड़क बनाने, सड़क एवं फ्लाई ओवर के रेलिंग बनाने, तटरेखा की सुरक्षा का उपाय करने, अनुमोदित परियोजनाओं के निचले क्षेत्रों को भरने, खनित स्थलों को फिर से भरने में मिट्टी की सामग्रियों से भरने के विकल्प के रूप में राख उपयोग को बढ़ावा देकर उपजाऊ मिट्टी और प्राकृतिक संसाधनों को संरक्षित करने की आवश्यकता है;

और, पर्यावरण को सुरक्षित करना तथा कोयला अथवा लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित फ्लाई राख के निक्षेपण तथा निपटान की रोकथाम करना आवश्यक है;

और, उक्त अधिसूचना में जो 'राख' शब्द का प्रयोग किया गया है उसमें कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित फ्लाई-राख और बॉटम-राख दोनों शामिल हैं;

और, केंद्रीय सरकार प्रदूषणकर्ता भुगतान सिद्धांत के आधार पर, पर्यावरणीय प्रतिकर की प्रणाली सहित राख के उपयोग के लिए एक व्यापक ढांचा लाना चाहती है;

अतः पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण एवं वन मंत्रालय की अधिसूचना जो का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 द्वारा भारत के राजपत्र, असाधारण भाग II, खंड 3, उप खंड (i) में प्रकाशित का अधिक्रमण करते हुए, कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों द्वारा राख के उपयोग के संबंध में प्रारूप अधिसूचना जो सा.का.नि. 285 (अ) तारीख 22 अप्रैल, 2021 द्वारा भारत के राजपत्र, असाधारण, भाग-2, धारा 3, उप धारा (i) में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से जिनका इससे प्रभावित होना सामान्य है उस तारीख से, जिसको उक्त प्रारूप उपबंधों की शासकीय राजपत्र में अंतर्विष्ट प्रतियां जनता को उपलब्ध करा दी गई थी, साठ दिनों के अवसान से पूर्व आक्षेप और सुझाव आमंत्रित किए गए थे।

और उक्त प्रारूप अधिसूचना के संबंध में उससे संभावित तौर पर प्रभावित होने वाले सभी व्यक्तियों से प्राप्त आक्षेपों और सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार कर लिया गया है;

अतः पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और अधिसूचना का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 का उन बातों के सिवाय अधिक्रमण करते हुए जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, केंद्रीय सरकार कोयलों या लिग्नाइट आधारित ताप विद्युत संयंत्रों से राख के उपयोग के संबंध में निम्नलिखित अधिसूचना जारी करती है, जो इस अधिसूचना के प्रकाशन की तिथि से प्रवृत्त होगी, अर्थात्

क. फ्लाई-राख और बॉटम-राख का निपटान करने हेतु ताप विद्युत संयंत्रों (टीपीपी) के उत्तरदायित्व.-

(1) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र (जिनमें कैप्टिव और/या सह-उत्पादन केंद्र शामिल हैं या दोनों) की यह प्राथमिक जिम्मेदारी होगी कि वह अपने द्वारा सृजित राख (फ्लाई-राख और बॉटम-राख) का उप पैरा (2) में दिए गए पारि-अनुकूल तरीके से 100 प्रतिशत उपयोग सुनिश्चित करे;

(2) कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित राख का उपयोग केवल निम्नलिखित पारि-अनुकूल प्रयोजनों के लिए किया जाएगा, अर्थात्:-

- (i) फ्लाई राख पर आधारित उत्पाद अर्थात्: ईट ब्लॉक टाइल, फाइबर सीमेंट शीट, पाइप, बोर्ड, पैनल का विनिर्माण;
- (ii) सीमेंट विनिर्माण, रेडी-मिक्स कंक्रीट;

- (iii) सड़क निर्माण और फ्लाई-ओवर के रेलिंग का निर्माण, राख और जिओ-पॉलीमर आधारित निर्माण सामग्री;
- (iv) बांध का निर्माण;
- (v) निचले क्षेत्र को भरना;
- (vi) खनन कार्य से रिक्त हुए स्थान को भरना;
- (vii) सिंटेड या शीत-बद्ध राख संचय का विनिर्माण;
- (viii) मृदा परीक्षण के आधार पर नियंत्रित तरीके से कृषि;
- (ix) तटीय जिलों में तटरेखा संरक्षण संरचनाओं का निर्माण;
- (x) अन्य देशों को राख का निर्यात;
- (xi) समय-समय पर यथाधिसूचित किसी अन्य पारि-अनुकूल प्रयोजन के लिए।
- (3) अध्यक्ष, केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति गठित की जाएगी जिसमें पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी), विद्युत मंत्रालय, खान मंत्रालय, कोयला मंत्रालय, सड़क परिवहन और राजमार्ग मंत्रालय, कृषि अनुसंधान एवं शिक्षा विभाग, सड़क कांग्रेस संस्थान तथा राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद के प्रतिनिधियों को सदस्यों के रूप में शामिल किया जाएगा, जिसका प्रयोजन राख के उपयोग के पारि-अनुकूल तौर-तरीकों की जांच करना, उनकी समीक्षा एवं अनुशंसा करना तथा प्रौद्योगिकीय विकासों तथा पणधारी से प्राप्त अनुरोधों के आधार पर उप-पैरा (2) में यथोल्लिखित ऐसे तौर-तरीकों की सूची में समिति द्वारा सुझाए गए तौर-तरीकों को शामिल करना या किसी तौर-तरीके को सूची से हटाना या उसमें संशोधन करना है। जब भी इस प्रयोजन के लिए अपेक्षित हो, यह समिति राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति, ताप विद्युत संयंत्र और खानों के प्रचालकों को आमंत्रित कर सकती है। इस समिति सिफारिश के आधार पर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ऐसे पारि-अनुकूल प्रयोजन प्रकाशित करेगा।
- (4) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र उस वर्ष के दौरान सृजित राख (फ्लाई-राख और बॉटम-राख) का 100 प्रतिशत उपयोग करने हेतु उत्तरदायी होगा; तथापि, किसी भी स्थिति में, किसी वर्ष में राख का उपयोग 80 प्रतिशत से नीचे नहीं होगा और साथ ही, उस ताप विद्युत संयंत्र को तीन वर्ष की अवधि में 100 प्रतिशत औसत राख के उपयोग का लक्ष्य प्राप्त करना होगा :
- परंतु, यह और कि पहली बार के लिए लागू तीन वर्ष के चक्र को ऐसे ताप विद्युत संयंत्रों, जहां राख का उपयोग 60-80 प्रतिशत के बीच होता है, एक वर्ष के लिए और ऐसे संयंत्रों, जहां राख का उपयोग 60 प्रतिशत से कम है, दो वर्ष के लिए बढ़ाया जा सकता है, और राख के उपयोग की प्रतिशतता की गणना के प्रयोजन के लिए वर्ष 2021-2022 में उपयोग की प्रतिशत प्रमात्रा को नीचे दी गई तालिका के अनुसार ध्यान में रखा जाएगा:

तापीय विद्युत संयंत्रों के उपयोग की प्रतिशतता	100 प्रतिशत उपयोगिता प्राप्त करने के लिए प्रथम अनुपालन चक्र	100 प्रतिशत उपयोगिता प्राप्त करने के लिए द्वितीय अनुपालन चक्र
>80 प्रतिशत	3 वर्ष	3 वर्ष
60-80 प्रतिशत	4 वर्ष	3 वर्ष
<60 प्रतिशत	5 वर्ष	3 वर्ष

परन्तु, ताप विद्युत संयंत्रों के लिए 80 प्रतिशत न्यूनतम उपयोग प्रतिशतता, क्रमशः 60-80 प्रतिशत और <60 प्रतिशत की उपयोगिता की श्रेणी के तहत आने वाले ताप विद्युत संयंत्रों के लिए प्रथम अनुपालन चक्र के पहले वर्ष और पहले दो वर्षों पर लागू नहीं होगी।

परन्तु, अनुपालन चक्र के अंतिम वर्ष में सृजित 20 प्रतिशत राख को अगले चक्र में भी ले जाया जाएगा जिसका उपयोग उस अनुपालन चक्र के दौरान सृजित राख के साथ अगले तीन वर्षों में किया जाएगा।

- (5) अप्रयुक्त संचित राख अर्थात् लीगेसी राख, जिसका इस अधिसूचना के प्रकाशन से पहले भंडारण किया गया है, को ताप विद्युत संयंत्र (टीपीपी) द्वारा इस रीति से क्रमिक रूप से उपयोग में लाया जाएगा, कि लीगेसी राख को इस अधिसूचना के प्रकाशन की तिथि से दस वर्षों के भीतर पूरी तरह उपयोग कर लिया जाएगा और यह उस विशिष्ट वर्ष के चालू संचालनों के माध्यम से राख उत्सर्जन के लिए निर्धारित उपयोग लक्ष्यों से अतिरिक्त होगा।

परन्तु, निम्नलिखित प्रतिशतताओं में यथा उल्लिखित लीगेसी राख की न्यूनतम मात्रा का उपयोग तास्थानी वर्ष के दौरान कर लिया जाएगा और लीगेसी राख की न्यूनतम मात्रा की ताप विद्युत संयंत्र की संस्थापित क्षमता के अनुसार वार्षिक राख उत्सर्जन के आधार पर की जानी है।

प्रकाशन की तिथि से वर्ष	पहला	दूसरा	तीसरा-दसवां
लीगेसी राख का उपयोग (वार्षिक राख की प्रतिशतता)	कम से कम 20 प्रतिशत	कम से कम 35 प्रतिशत	कम से कम 50 प्रतिशत

परन्तु, यह और कि लीगेसी राख का उपयोग वहां अपेक्षित नहीं है, जहां राख के तालाब या डाइक स्थिर हो गए हैं और हरित पट्टी के निर्माण या पौध रोपण से पुनरुद्धार किया गया है और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड इस संबंध में प्रमाणित करेगा। किसी राख तालाब या डाइक के स्थिरीकरण और भूमि-उद्धार का कार्य, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड द्वारा प्रमाणन शामिल है, इस अधिसूचना के प्रकाशन की तारीख से एक वर्ष के भीतर किया जाएगा। अन्य सभी राख के कुंड या डाइक में शेष बचे राख का उपयोग ऊपर उल्लिखित समय-सीमाओं के अनुसार क्रमिक रूप से किया जाएगा।

टिप्पण: राख के उपयोग के लक्ष्यों को हासिल करने के लिए उप पैरा (4) और (5) के अधीन दायित्व 01 अप्रैल, 2022 की तारीख से लागू होंगे।

- (6) किसी भी नए तापीय विद्युत संयंत्र (टीपीपी) में 0.1 हेक्टेयर प्रति मेगावाट (एमडब्ल्यू) क्षेत्रफल के साथ आपातकालीन या अस्थायी राख कुंड की अनुमति दी जा सकती है। राख के तालाब या डाइकों का तकनीकी विनिर्देश, केन्द्रीय विद्युत प्राधिकरण (सीईए) के परामर्श से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनाए गए दिशानिर्देशों के अनुसार होगा और ये दिशानिर्देश राख के कुंड या डाइक के संबंध में इसकी सुरक्षा, पर्यावरणीय प्रदूषण, उपलब्ध प्रमात्रा, निपटान का तरीका, निपटान में जल की खपत या संरक्षण, राख जल पुनर्चक्रण और ग्रीन बेल्ट आदि के वार्षिक प्रमाणन के लिए कार्यविधि भी निर्धारित करेंगे और इस अधिसूचना के प्रकाशन की तारीख से तीन महीनों के भीतर प्रस्तुत किए जाएंगे।
- (7) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र यह सुनिश्चित करेगा कि राख की लदाई, उतराई, ढुलाई, भंडारण और निपटान पर्यावरणीय दृष्टि से अनुकूल रीति से किया गया है और वायु और जल प्रदूषण की रोकथाम के लिए सभी ऐहितयात किए गए हैं और इस संबंध में स्थिति की सूचना इस अधिसूचना में संलग्न अनुबंध में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को दी जाएगी।
- (8) प्रत्येक कोयला या लिग्नाइट आधारित तापीय विद्युत संयंत्र, संस्थापित क्षमता पर आधारित राख के कम से कम 16 घंटों के भंडारण के लिए समर्पित शुष्क फ्लाई राख साइलोस प्रतिष्ठापित करेगा, जिनके पास पृथक पहुंच मार्ग होंगे, जिससे कि राख पहुंचाने के कार्य को सुगम बनाया जा सके। इसकी सूचना संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को उपाबंध में दी जाएगी और केन्द्रीय प्रदूषण नियंत्रण

बोर्ड (सीपीसीबी) या राज्य केन्द्रीय प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति द्वारा समय-समय पर निरीक्षण किया जाएगा।

- (9) प्रत्येक कोयला या लिग्नाईट आधारित तापीय विद्युत संयंत्र (जिसके अंतर्गत कैप्टिव या सह उत्पादन केन्द्र भी है या दोनों), वास्तविक उपयोगकर्ता (उपयोगकर्ताओं) के हित के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड के वेब पोर्टल या मोबाईल फोन एप्प का लिंक उपलब्ध कराकर ताप विद्युत संयंत्र के पास राख की उपलब्धता के वास्तविक आंकड़े प्रदान करेगा।
- (10) राख के 100 प्रतिशत उपयोग का वैधानिक दायित्व, जहां भी लागू हो, विधि में बदलाव के रूप में माना जाएगा।

ख. राख के उपयोग के प्रयोजनार्थ, उत्तरवर्ती उप पैराग्राफ लागू होंगे :-

- (1) ऐसे सभी अभिकरण (सरकारी, अर्द्धसरकारी और निजी), जो सड़क बिछाने, सड़क और फ्लाई ओवर के किनारों, तटीय जिलों में तटरेखा की सुरक्षा संरचनाओं और लिग्नाईट या कोयला आधारित ताप विद्युत संयंत्र से 300 किमी के भीतर बांधों जैसे निर्माण संबंधी कार्यकलापों में लगे हुए हैं, इन कार्यकलापों में अनिवार्य रूप से राख का उपयोग करेंगे :

परंतु इसको परियोजना स्थल पर निशुल्क पहुंचाया जाए और परिवहन लागत, ऐसे कोयला या लिग्नाईट आधारित ताप विद्युत संयंत्रों द्वारा वहन की जाए।

परंतु यह और कि ताप विद्युत संयंत्र पारस्परिक सहमत हुई शर्तों के अनुसार राख की लागत और परिवहन के लिए शुल्क ले सकता है उस मामले में जहां ताप विद्युत संयंत्र अन्य माध्यम से राख का निपटान करने में समर्थ है और ये अभिकरण इसके लिए प्रार्थना कर सकते हैं और बिना लागत और बिना परिवहन शुल्क के राख उपलब्ध कराने के प्रावधान तभी लागू होंगे यदि उसके लिए ताप विद्युत संयंत्र उस निर्माण अभिकरण को नोटिस जारी करता है।

- (2) उक्त कार्यकलापों में राख का उपयोग भारतीय मानक ब्यूरो, भारतीय रोड कांग्रेस, केन्द्रीय भवन अनुसंधान संस्थान, रूडकी, केन्द्रीय सड़क अनुसंधान संस्थान, दिल्ली, केन्द्रीय लोक निर्माण विभाग, राज्य लोक निर्माण विभागों और अन्य केन्द्रीय और राज्य सरकार के अभिकरणों द्वारा निर्धारित किए गए विनिर्देशों और दिशानिर्देशों के अनुसार किया जाएगा।
- (3) तापीय विद्युत संयंत्र की 300 किलोमीटर की परिधि के भीतर अवस्थित सभी खानों के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के तहत खुली आवर्त खानों में राख का पृष्ठ भंडारण करना या अधिक भार के ढेरों के साथ राख का मिश्रण करना बाध्यकारी होगा। सभी खान के स्वामी या प्रचालक (चाहे सरकारी, सार्वजनिक और निजी क्षेत्र के हो) कोयला या लिग्नाईट आधारित तापीय विद्युत संयंत्रों से तीन सौ किलोमीटर (सड़क द्वारा) के भीतर, महानिदेशक, खान सुरक्षा (डीजीएमएस) के दिशानिर्देशों के अनुसार ओवर बर्डन के बाह्य निक्षेप खान की बैकफिलिंग अथवा स्टोर्विंग (प्रचालित या छोड़ी गई खानों, जैसा भी मामला हो) के लिए उपयोग की गई सामग्रियों के भार-दर-भार के आधार पर कम से कम 25 प्रतिशत राख को मिश्रित करने के लिए उपाय करेंगे :

परंतु ऐसे तापीय विद्युत केन्द्र निःशुल्क राख प्रदान करके और परिवहन की लागत को वहन करके या पारस्परिक सहमत हुई शर्तों पर लिए गए निर्णय के अनुसार लागत या परिवहन व्यवस्था करके राख की अपेक्षित मात्रा की उपलब्धता को सुकर बनायेंगे और खानों के खाली स्थानों और ढेरों में अधिकभार के साथ राख को मिश्रित करना, सृजित अधिभार के लिए इस अधिसूचना के प्रकाशन की तिथि से लागू होगा और उक्त कार्यकलापों में राख का उपयोग, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, महानिदेशक खान सुरक्षा और भारतीय खदान ब्यूरो द्वारा निर्धारित दिशानिर्देशों के अनुसार किया जाएगा।

स्पष्टीकरण .- इस उप-पैरा के प्रयोजन के लिए यह भी स्पष्ट किया जाता है कि लागत मुक्त राख और निःशुल्क परिवहन के उपबंध केवल तभी लागू होंगे यदि ताप विद्युत संयंत्र इसके लिए खान मालिक को नोटिस देते हैं और अधिभार वाले ढेर के साथ मिश्रित करने और खान में खाली स्थान को भरने के लिए राख के 25 प्रतिशत हिस्से के उपयोग का अधिदेश तब तक लागू नहीं होगा जब तक कि ताप विद्युत संयंत्र द्वारा खान मालिक को नोटिस न दिया गया हो।

- (5) (i) सभी खान मालिकों को खान में खाली स्थानों में राख को समायोजित करने के लिए खान बंद योजना (प्रगामी और अंतिम) तैयार करनी होगी और खान में खाली स्थानों में राख के निपटान और अधिभार वाले ढेर के साथ राख को मिश्रित करने के लिए खान योजनाओं को संबंधित प्राधिकारी अनुमोदित करेगा। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा ताप विद्युत संयंत्रों और कोयला खदानों की पर्यावरणीय मंजूरी की अपेक्षा से छूट देने के साथ-साथ ऐसे निपटान के लिए अपनाए जाने वाले दिशानिर्देशों के संबंध में तारीख 28 अगस्त, 2019 को दिशानिर्देश जारी किए गए।
- (ii) मंत्रालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, महानिदेशक, खान सुरक्षा (डीजीएमएस) और भारतीय खान ब्यूरो (आईबीएम) के साथ परामर्श करके, खानों में खाली स्थानों में राख के निपटान करने तथा अधिभार वाले ढेरों में इसे मिश्रित करना सुगम बनाने के लिए समय-समय पर आगे भी दिशानिर्देश जारी कर सकता है और यह खान मालिकों की जिम्मेदारी होगी कि वे ऐसी खानों को अभिज्ञात करने की तिथि से एक वर्ष के भीतर विभिन्न विनियामक प्राधिकरणों द्वारा जारी की गई अनुमतियों में आवश्यक संशोधन या परिवर्तन प्राप्त करेंगे।
- (6) (i) पर्यावरणीय प्रदूषण के संदर्भ में सुरक्षा, व्यवहार्यता (आर्थिक व्यवहार्यता नहीं) और पहलुओं की जांच सहित राख से खान में खाली स्थान को वापस भरने/अधिभार वाले ढेर के साथ राख को मिश्रित करने के लिए खानों की पहचान करने के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, विद्युत मंत्रालय, खान मंत्रालय, कोयला मंत्रालय, महानिदेशक खान सुरक्षा और भारतीय खान ब्यूरो से प्रतिनिधियों को शामिल करते हुए अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति का गठन किया जाएगा और यह समिति पणधारी मंत्रालयों या विभागों के लिए अभिज्ञात खानों (भूमिगत और खुली, दोनों) के संबंध में तैयार की गई तिमाही रिपोर्टों को अद्यतन करेगी और यह समिति, इस अधिसूचना के प्रकाशन के तुरंत पश्चात उपयुक्त खानों की पहचान करना आरंभ करेगी।
- (ii) ताप विद्युत संयंत्र या खानें, उपरोक्त अनुसार अधिदेशित उपयोग लक्ष्यों को पूरा करने के लिए उपर्युक्त समिति द्वारा पहचान किए जाने तक राख के निपटान हेतु प्रतीक्षा नहीं करेंगी।
- (7) राख से निचले क्षेत्र को भरने का कार्य, अनुमोदित परियोजनाओं के लिए राज्य प्रदूषण नियंत्रण बोर्ड की पूर्व अनुमति से और केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित दिशा-निर्देशों के अनुसार किया जाएगा और राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा अनुमोदित स्थलों, अवस्थान, क्षेत्र और अनुमत मात्रा को अपनी वेबसाइट पर प्रतिवर्ष प्रकाशित किया जाएगा।
- (8) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, संगत पणधारी के साथ मिलकर, राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा अनुमति प्रदान करने के लिए समयबद्ध ऑनलाइन आवेदन प्रक्रिया प्रस्तुत करने के साथ-साथ इस अधिसूचना के अधीन परिकल्पित सभी प्रकार के कार्यकलापों के लिए एक वर्ष के भीतर दिशानिर्देश प्रस्तुत करेगा।
- (9) कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र से तीन सौ किलोमीटर के दायरे में स्थित सभी भवन निर्माण परियोजनाएं (केंद्रीय, राज्य और स्थानीय प्राधिकरणों सरकारी उपक्रमों, अन्य सरकारी अभिकरणों तथा सभी निजी अभिकरणों) राख की ईटों, टाईल्स, धातुमल राख अथवा अन्य राख आधारित उत्पादों का उपयोग करेंगी बशर्ते कि वे वैकल्पिक उत्पादों की कीमत से अधिक कीमत पर उपलब्ध न हो।
- (10) राख आधारित उत्पादों के विनिर्माण और ऐसे उत्पादों में राख के उपयोग में भारतीय मानक ब्यूरो, भारतीय सड़क कांग्रेस और केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित विनिर्देशों और दिशानिर्देशों की अनुपालना होगी।
- ग. गैर-अनुपालन के लिए पर्यावरणीय प्रतिकर .-**
- (1) तीन वर्ष के चक्र के प्रथम दो वर्षों में, यदि कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र (कैप्टिव और/ या सह-उत्पादक स्टेशनों या दोनों सहित) ने कम-से-कम 80 प्रतिशत राख (फ्लाई-राख और बॉटम-राख) उपयोग नहीं की है तो ऐसे गैर-अनुपालन ताप विद्युत संयंत्रों पर प्रस्तुत की गई वार्षिक रिपोर्टों के आधार पर वित्तीय वर्ष के

अंत में अप्रयुक्त राख पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा और यदि यह तीन वर्ष के चक्र के तीसरे वर्ष में 100 प्रतिशत राख का उपयोग करने में असमर्थ रहता है, तो वह अप्रयुक्त मात्रा पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर के भुगतान का पात्र होगा, जिस पर पहले पर्यावरणीय प्रतिकर नहीं लगायी गयी है।

परंतु पर्यावरणीय प्रतिकर को पैरा क के उप-पैरा (4) में उल्लिखित विभिन्न उपयोगी श्रेणियों के अनुसार प्रथम अनुपालन चक्र के अंतिम वर्ष के अंत में अनुमान लगाया जाएगा और अधिरोपित किया जाएगा।

- (2) अधिकारियों द्वारा एकत्रित पर्यावरणीय प्रतिकर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के निर्दिष्ट खाते में जमा किया जाएगा।
- (3) लैगोसी राख के मामले में, यदि कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र (कैप्टिव या सह-उत्पादक स्टेशनों या दोनों सहित) ने स्थापित क्षमता पर आधारित उत्पन्न राख का कम-से-कम 20 प्रतिशत (प्रथम वर्ष के लिए), 35 प्रतिशत (द्वितीय वर्ष के लिए), 50 प्रतिशत (तीसरे से दसवें वर्ष तक) उपयोग के बराबर लक्ष्य प्राप्त नहीं किया है तो उस वित्तीय वर्ष के दौरान अप्रयुक्त लैगोसी राख पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा और यदि 10 वर्ष के अंत में लैगोसी राख का उपयोग नहीं किया जाता है तो 1000 रुपए प्रति टन की दर से शेष अप्रयुक्त मात्रा पर पर्यावरणीय प्रतिकर लगाया जाएगा जिस पर पहले पर्यावरणीय प्रतिकर नहीं लगाया गया है।
- (4) अधिकृत खरीददारों या उपभोक्ता अभिकरणों तक राख भेजने की जिम्मेदारी परिवाहकों या वाहन मालिक की जिम्मेदारी है और यदि इसका अनुपालन नहीं किया जाता है, तो अनधिकृत उपयोगकर्ताओं अथवा गैर-अधिकृत उपयोगकर्ताओं को ऐसी मात्रा गलत तरीके से वितरित करने पर 1500 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगायी, इसके अतिरिक्त राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा गैर अनुपालनकर्ता परिवाहकों पर अभियोजन लागू होगा।
- (5) इस अधिसूचना के पैरा ख में विहित पर्यावरण अनुकूल तरीके में राख के उपयोग की जिम्मेदारी खरीददार या उपभोगकर्ता एजेंसियों की है और ऐसा नहीं करने पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा 1500 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा।
- (6) यदि उपयोगकर्ता अधिकरण पैरा ख के अधीन निर्धारित सीमा तक अथवा पैरा घ के उप-पैरा (1) के अधीन, दिए गए नोटिस के माध्यम से सूचित की गई सीमा, इनमें से जो भी कम हो, तक राख का उपयोग नहीं करती है, वे अतिरिक्त राख की मात्रा का 1500 रुपए प्रति टन की दर से भुगतान करने के लिए उत्तरदायी होंगी।
परंतु भवन निर्माण के संबंध में पर्यावरणीय प्रतिकर निर्मित क्षेत्र के 75 रुपये प्रति वर्ग फीट की दर से वसूल किया जाएगा।
- (7) (i) ताप विद्युत संयंत्रों अन्य बकायादारों से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा लगायी गई का पर्यावरणीय प्रतिकर उपयोग अप्रयुक्त राख के सुरक्षित निपटान हेतु किया जाएगा और राख आधारित उत्पादों सहित राख के उपयोग के संबंध में और अधिक अनुसंधान करने के लिए भी निधि का उपयोग किया जा सकता है।
(ii) अप्रयुक्त मात्रा पर लगाए गए पर्यावरणीय प्रतिकर के पश्चात भी राख के उपयोग का उत्तरदायित्व ताप विद्युत संयंत्रों की होगी और यदि पश्चातवती चक्रों में पर्यावरणीय प्रतिकर लगाने के पश्चात ताप विद्युत संयंत्र, किसी विशेष चक्र की राख के उपयोग के लक्ष्य को प्राप्त करता है तो अगले चक्र के दौरान अप्रयुक्त मात्रा पर एकत्र की गई पर्यावरणीय प्रतिकर में 10 प्रतिशत कटौती के पश्चात उक्त रकम ताप विद्युत संयंत्र को वापस कर दी जाएगी और पश्चातवती चक्रों में राख के उपयोग के मामले में एकत्र की गई पर्यावरणीय प्रतिकर की 20 प्रतिशत, 30 प्रतिशत और उसी क्रम में कटौती की जानी है।

घ. राख या राख आधारित उत्पादों की आपूर्ति हेतु प्रक्रिया .—

- (1) ताप विद्युत संयंत्रों के स्वामी अथवा राख की ईंटों या टाईल्स या धातुमल आधारित राख के विनिर्माता उन व्यक्तियों या अभिकरणों को लिखित सूचना देंगे जो बिक्री या परिवहन या दोनों के लिए प्रस्तुत राख या राख आधारित उत्पादों के उपयोग के लिए उत्तरदायी हैं।
- (2) ऐसे व्यक्ति या उपयोगकर्ता अभिकरणों जिन्हें ताप विद्युत संयंत्रों के स्वामी द्वारा या राख की ईंटों या टाईल्स या धातुमल आधारित राख के उत्पादकों द्वारा सूचना दी गई है, यदि वे पहले ही राख या राख उत्पादों के उपयोग के प्रयोजन से अन्य अभिकरणों के साथ जुड़े हुए हैं, यदि वे किसी भी राख/राख उत्पादों का उपयोग नहीं कर सकते हैं अथवा कम मात्रा का उपयोग कर सकते हैं, तदनुसार ताप विद्युत संयंत्र को सूचित करेंगे।

ड. प्रवर्तन, निगरानी, लेखा परीक्षा और प्रतिवेदन करना

- (1) केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी), उपबंधों के अनुपालना सुनिश्चित करने के लिए प्रवर्तन और निगरानी प्राधिकरण होंगे। सीपीसीबी या एसपीसीबी या पीसीसी तिमाही आधार पर राख के उपयोग की निगरानी करेंगे और सीपीसीबी इस प्रयोजन के लिए अधिसूचना की प्रकाशन की तारीख से छः माह के भीतर एक पोर्टल विकसित करेगा। संबंधित जिला अधिकारी के पास इस अधिसूचना के उपबंधों को लागू करने और निगरानी करने के लिए समवर्ती अधिकारिता होगी।
- (2) (i) ताप विद्युत संयंत्र, राख उत्सर्जन और उपयोग से संबंधित मासिक सूचना वेब पोर्टल पर अगले महीने की 5 तारीख तक अपलोड करेगा। कोयला या लिग्नाइट आधारित ताप ऊर्जा संयंत्रों द्वारा केंद्रीय प्रदूषण नियंत्रण बोर्ड, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति (पीसीसी), केंद्रीय विद्युत प्राधिकरण (सीईए) और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के संबंधित एकीकृत क्षेत्रीय कार्यालयों को इस अधिसूचना के उपबंधों के अनुपालन संबंधी सूचना उपलब्ध कराते हुए वार्षिक कार्यान्वयन रिपोर्ट प्रत्येक वर्ष (1 अप्रैल से 31 मार्च तक की अवधि के लिए) अप्रैल माह के 30वें दिन तक प्रस्तुत की जाएगी। सीपीसीबी और सीईए द्वारा सभी ताप विद्युत संयंत्रों द्वारा प्रस्तुत वार्षिक रिपोर्टों का समेकन किया जाएगा और उसे पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को 31 मई तक प्रस्तुत किया जाएगा।
- (ii) सभी अन्य उपयोगकर्ता अधिकरण पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय या राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए) द्वारा जारी पर्यावरणीय मंजूरी (ईसी) अथवा राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा जारी संचालन की सहमति (सीटीओ), जो भी लागू हो, की अनुपालना रिपोर्ट में इस अधिसूचना में आज्ञापकता के अनुसार राख के उपभोग या उपयोग या निस्तारण तथा राख आधारित उत्पादों के उपयोग संबंधी सूचना प्रस्तुत करेंगे। केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) या राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) अधिसूचना के उपबंधों के प्रभावी कार्यान्वयन की समीक्षा करने हेतु ताप विद्युत संयंत्रों के अतिरिक्त अन्य सभी अधिकरणों की राख उपयोग की वार्षिक रिपोर्ट प्रकाशित करेंगे।
- (3) इस अधिसूचना के उपबंधों की निगरानी और कार्यान्वयन के प्रयोजन के लिए केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति का गठन किया जाएगा जिसके सदस्य विद्युत मंत्रालय, कोयला मंत्रालय, खनन मंत्रालय, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, सड़क परिवहन और राजमार्ग मंत्रालय और भारी उद्यम विभाग से होने के साथ-साथ समिति के अध्यक्ष द्वारा नामित किए जाने वाले कोई संबंधित पणधारी होंगे। यह समिति संगत पणधारी को आमंत्रित कर सकती है। यह समिति इस अधिसूचना के उपबंधों के प्रभावी और दक्ष कार्यान्वयन के लिए सिफारिशें कर सकती है। यह समिति छः माह में कम से कम एक बार एक बैठक करेगी और वार्षिक कार्यान्वयन रिपोर्टों की समीक्षा करेगी और यह समिति, इस अधिसूचना द्वारा आज्ञापक किए गए अनुसार छः महीनों में कम से कम एक बार संगत पणधारी (को) को आमंत्रित करके राख के उपयोग की निगरानी करने के लिए पणधारी से साथ परामर्शदात्री बैठकें आयोजित करेगी। यह समिति पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) को छः मासिक रिपोर्ट प्रस्तुत करेगी।

- (4) ताप विद्युत संयंत्रों और राख के उपयोगकर्ताओं या राख आधारित उत्पादों के विनिर्माताओं के बीच के विवाद का समाधान करने के प्रयोजन से राज्य सरकारें या संघ राज्यक्षेत्र की सरकारें इस अधिसूचना के प्रकाशन की तारीख से तीन माह के भीतर राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) की अध्यक्षता में एक समिति का गठन करेंगी जिसमें विद्युत विभाग के प्रतिनिधि और एक प्रतिनिधि उस विभाग का होगा, जो विवाद वाले संबंधित अभिकरण का कार्य देख रहे हैं।
- (5) केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा प्राधिकृत लेखा परीक्षकों द्वारा ताप विद्युत संयंत्रों और उपयोगकर्ता अभिकरणों द्वारा किए गए राख के निपटान की अनुपालन लेखा परीक्षा संचालित की जाएगी और लेखा परीक्षा की रिपोर्ट प्रत्येक वर्ष 30 नवम्बर तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को प्रस्तुत की जाएगी। केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) लेखा परीक्षा की रिपोर्ट प्राप्त होने के पंद्रह दिनों के भीतर अनुपालन न करने वाले ताप विद्युत संयंत्रों के विरुद्ध कार्रवाई प्रारंभ करेंगे।

[फा. सं. एचएसएम-9/1/2019-एचएसएम]

नरेश पाल गंगवार, संयुक्त सचिव

उपाबंध

31 मई तक अथवा उससे पहले प्रस्तुत की जाने वाली राख संबंधी उपबंधों की अनुपालन रिपोर्ट (01 अप्रैल से 31 मार्च की अवधि के लिए)।

क्र.सं.	ब्यौरा	
1.	विद्युत संयंत्र का नाम	
2.	कंपनी का नाम	
3.	जिला	
4.	राज्य	
5.	पत्राचार के लिए डाक का पता :	
6.	ई-मेल :	
7.	विद्युत संयंत्र की संस्थापित क्षमता (मेगा वॉट) :	
8.	संयंत्र लोड फैक्टर (पीएलएफ) :	
9.	उत्पादित यूनिटों की संख्या (एमडब्ल्यूएच) :	
10.	विद्युत संयंत्र के अंतर्गत कुल क्षेत्र (हेक्टेयर) (राख कुंडों के अधीन क्षेत्र सहित) :	
11.	रिपोर्टिंग की अवधि के दौरान कोयला खपत की मात्रा (प्रति वर्ष मीट्रिक टन) :	
12.	औसत राख सामग्री प्रतिशतता में (%) :	
13.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख की मात्रा (प्रति वर्ष मीट्रिक टन) : फ्लाई राख (प्रति वर्ष मीट्रिक टन) : बॉटम राख (प्रति वर्ष मीट्रिक टन) :	
14.	ड्राई फ्लाई राख भंडारण गड्ढा (गड्ढों) की क्षमता (मीट्रिक टन) :	
15.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख के उपयोग का ब्यौरा: (क) रिपोर्टिंग की अवधि के दौरान वर्तमान में उपयोग की गई राख की	

	<p>कुल मात्रा (एमटीपीए) :</p> <p>(ख) उपयोग की गई फ्लाई राख की मात्रा (एमटीपीए) :</p> <ol style="list-style-type: none"> i. फ्लाई-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर सीमेंट शीट या पाइप या बोर्ड/पैनल) : ii. सीमेंट विनिर्माण : iii. रेडी मिक्स कंक्रीट : iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री : v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण : vi. सड़कों, सड़क और फ्लाई ओवर के पुशतों का निर्माण : vii. बांधों का निर्माण : viii. निम्न भू-क्षेत्र का भराव : ix. खनिज क्षेत्रों का भराव : x. अधिभार वाले डम्पों में उपयोग : xi. कृषि : xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण : xiii. अन्य देशों को राख का निर्यात : xiv. अन्य (कृपया विनिर्दिष्ट करें) : <p>(ग) उपयोग किए गए तल के राख की मात्रा (एमटीपीए) :</p> <ol style="list-style-type: none"> i. फ्लाई-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर सीमेंट शीट या पाइप या बोर्ड या पैनल) : ii. सीमेंट विनिर्माण : iii. रेडी मिक्स कंक्रीट : iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री : v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण : vi. सड़कों, सड़क और फ्लाईओवर के पुशतों का निर्माण : vii. बांधों का निर्माण : viii. निम्न भू-क्षेत्र का भराव : ix. खनिज क्षेत्रों का भराव : x. अधिभार वाले डम्पों में उपयोग : xi. कृषि : xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण : xiii. अन्य देशों को राख का निर्यात : xiv. अन्य (कृपया विनिर्दिष्ट करें) : <p>रिपोर्टिंग की अवधि के दौरान वर्तमान में अप्रयुक्त राख की कुल मात्रा (एमटीपीए) :</p>	
16.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख का प्रतिशतता उपयोग (%) :	
17.	<p>राख कुंडों में राख के निपटान का ब्यौरा</p> <p>क) तारीख 31 मार्च तक (रिपोर्टिंग की अवधि को छोड़कर) राख कुण्ड (कुण्डों) में निपटान किए गए राख की कुल मात्रा (मीट्रिक टन):</p>	

	<p>ख) रिपोर्टिंग की अवधि के दौरान राख कुण्ड (कुण्डों) में निपटान किए गए राख की मात्रा (मीट्रिक टन):</p> <p>ग) रिपोर्टिंग की अवधि के दौरान राख कुण्डों में गारा निस्सरण हेतु खपत हुए जल की कुल मात्रा (मी³):</p> <p>घ) राख कुण्डों की कुल संख्या:</p> <p>(i) सक्रिय:</p> <p>(ii) खाली किए गए (पुनः भरा जाना है)</p> <p>(iii) पुनः भरे गए:</p> <p>ड.) राख कुण्डों के अधीन कुल क्षेत्र (हेक्टेयर):</p>	
18.	<p>अलग-अलग राख कुण्ड का ब्यौरा</p> <p>राख कुण्ड 1,2 आदि (यदि राख कुण्डों की संख्या एक से अधिक हो, तो कृपया निम्नलिखित ब्यौरा अलग से उपलब्ध कराएं)</p> <p>क) स्थिति: निर्माणाधीन या सक्रिय या खाली किया गया या पुनः भरा गया</p> <p>ख) राख कुण्ड में राख का निपटान शुरू करने की तारीख/महीना/वर्ष या महीना/वर्ष):</p> <p>ग) राख कुण्ड की क्षमता पूर्ण किए जाने के पश्चात् उसमें राख निपटान रोकने की तारीख</p> <p>(तारीख/महीना/वर्ष या महीना/वर्ष):</p> <p>(सक्रिय राख कुण्डों के लिए लागू नहीं)</p> <p>ग) क्षेत्र (हेक्टेयर):</p> <p>घ) डाइक की ऊंचाई (मी.):</p> <p>घ) आयतन (मी³):</p> <p>ड.) तारीख 31 मार्च तक निपटान किए गए राख की मात्रा (मीट्रिक टन):</p> <p>च) उपलब्ध आयतन का प्रतिशत (%) और आगे निपटान किए जा सकने वाले राख की मात्रा (मीट्रिक टन):</p> <p>छ) राख कुण्ड के भरे जाने की अनुमानित अवधि (वर्षों और महीनों की संख्या):</p> <p>ड.) निर्देशांक (अक्षांश और देशान्तर):</p> <p>(कृपया न्यूनतम 4 निर्देशांकों को विनिर्दिष्ट करें)</p> <p>ज) राख कुण्ड में की गई लाइनिंग का प्रकार: एचडीपीई लाइनिंग या एलडीपीई लाइनिंग या क्ले लाइनिंग या कोई लाइनिंग नहीं</p> <p>छ) निपटान की विधि: शुष्क निपटान या नम गारा (नम गारा के मामले में कृपया विनिर्दिष्ट करें कि क्या एचसीएसडी या एमसीएसडी या एलसीएसडी है)</p> <p>ज) राख का अनुपात: गारा मिश्रण में जल (1:___):</p> <p>झ) संस्थापित और कार्यशील राख जल पुनर्चक्रण प्रणाली (एडब्ल्यूआरएस): हां या नहीं</p> <p>ञ) जमीन के अंदर या जल निकाय में राख कुण्ड से निस्सरित अपशिष्ट जल की मात्रा (मी³):</p> <p>ट) डाइक की स्थिरता का अध्ययन कराए जाने की पिछली तारीख और उस संगठन का नाम जिसने अध्ययन किया:</p> <p>ठ) लेखा-परीक्षा किए जाने की पिछली तारीख और उस संगठन का नाम जिसने लेखा-परीक्षा की:</p>	
19.	<p>उपयोग किए गए पुराने राख की मात्रा (एमटीपीए):</p> <p>i. फ्लाई-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर</p>	

	सीमेंट शीट या पाइप या बोर्ड या पैनल):			
	ii. सीमेंट विनिर्माण:			
	iii. रेडी मिक्स कंक्रीट:			
	iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री:			
	v. सिंटेड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण:			
	vi. सड़कों, सड़क और फ्लाई ओवर के पुश्तों का निर्माण:			
	vii. बांधों का निर्माण:			
	viii. निम्न भू-क्षेत्र का भराव:			
	ix. खनिज क्षेत्रों का भराव:			
	x. अधिभार वाले डम्पों में उपयोग:			
	xi. कृषि:			
	xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण:			
	xiii. अन्य देशों को राख का निर्यात			
	xiv. अन्य (कृपया विनिर्दिष्ट करें):			
20.	सार :			
	व्यौरा	सृजित मात्रा (एमटीपी)	उपयोग की गई मात्रा (एमटीपी) और (%)	शेष मात्रा (एमटीपी)
	रिपोर्टिंग की अवधि के दौरान राख			
	पुरानी राख			
	कुल			
21.	कोई अन्य सूचना : वार्षिक अनुपालन रिपोर्ट, और विद्युत संयंत्रों और राख कुण्डों की शेष फाइलों की सॉफ्ट कॉपी ई-मेल:- moefcc- coalash@gov.in पर भेजी जाए।			
22.	प्राधिकृत हस्ताक्षरकर्ता के हस्ताक्षर			

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 31st December, 2021

S.O. 5481(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests *vide* S.O.763 (E), dated the 14th September, 1999, as amended from time to time, the Central Government, issued directions for restricting the excavation of top soil for manufacturing of bricks and promoting the utilisation of fly ash in the manufacturing of building materials and in construction activity within a specified radius of three hundred kilometres from the coal or lignite based thermal power plants;

And whereas, to implement the aforesaid notification more effectively based on the polluter pays principle (PPP) thereby ensuring 100 per cent utilisation of fly ash by the coal or lignite based thermal power plants and for the sustainability of the fly ash management system, the Central Government reviewed the existing notification; and whereas environmental compensation needs to be introduced based on the polluter pays principle;

And whereas, there is a need to conserve top soil by promoting manufacture and mandating use of ash based products and building materials in the construction sector;

And whereas, there is a need to conserve top soil and natural resources by promoting utilisation of ash in road laying, road and flyover embankments, shoreline protection measures, low lying areas of approved projects, backfilling of mines, as an alternative for filling of earthen materials;

And whereas, it is necessary to protect the environment and prevent the dumping and disposal of fly ash discharged from coal or lignite based thermal power plants on land;

And whereas, in the said notification the phrase 'ash', has been used which includes both fly ash as well as bottom ash generated from the Coal or Lignite based thermal power plants;

And whereas, the Central Government intends to bring out a comprehensive framework for ash utilisation including system of environmental compensation based on polluter pays principle;

And whereas, a draft notification on ash utilisation by coal or lignite thermal power plants in supersession of the notification of the Government of India, Ministry of Environment and Forests published in the Gazette of India, Extra Ordinary part II, section 3, sub-section (i) *vide* S.O.763 (E), dated the 14th September, 1999, by notification in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), *vide* G.S.R. 285(E), dated the 22nd April, 2021 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of sixty days from the date on which copies of the Gazette containing the said draft provisions were made available to the public;

And, whereas all the objections and suggestions received from all persons likely to be affected thereby in respect of the said draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, and in supersession of the Notification S.O.763 (E), dated the 14th September, 1999 except as respect things done or omitted to be done before such supersession, the Central Government hereby issues the following notification on ash utilisation from coal or lignite thermal power plants which shall come into force on the date of the publication of this notification, namely:-

A. Responsibilities of thermal power plants to dispose fly ash and bottom ash.—

- (1) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall be primarily responsible to ensure 100 per cent utilisation of ash (fly ash, and bottom ash) generated by it in an eco-friendly manner as given in sub-paragraph (2);
- (2) The ash generated from coal or lignite based thermal power plants shall be utilised only for the following eco-friendly purposes, namely:-
 - (i) Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels;
 - (ii) Cement manufacturing, ready mix concrete;
 - (iii) Construction of road and fly over embankment, Ash and Geo-polymer based construction material;
 - (iv) Construction of dam;
 - (v) Filling up of low lying area;
 - (vi) Filling of mine voids;
 - (vii) Manufacturing of sintered or cold bonded ash aggregate;
 - (viii) Agriculture in a controlled manner based on soil testing;
 - (ix) Construction of shoreline protection structures in coastal districts;

- (x) Export of ash to other countries;
- (xi) Any other eco-friendly purpose as notified from time to time.
- (3) A committee shall be constituted under the chairmanship of Chairman, Central Pollution Control Board (CPCB) and having representatives from Ministry of Environment, Forest and Climate Change (MoEFCC), Ministry of Power, Ministry of Mines, Ministry of Coal, Ministry of Road Transport and Highways, Department of Agricultural Research and Education, Institute of Road Congress, National Council for Cement and Building Materials, to examine and review and recommend the eco-friendly ways of utilisation of ash and make inclusion or exclusion or modification in the list of such ways as mentioned in Sub-paragraph (2) based on technological developments and requests received from stakeholders. The committee may invite State Pollution Control Board or Pollution Control Committee, operators of thermal power plants and mines, cement plants and other stakeholders as and when required for this purpose. Based on the recommendations of the Committee, Ministry of Environment, Forest and Climate Change (MoEFCC) may publish such eco-friendly purpose.
- (4) Every coal or lignite based thermal power plant shall be responsible to utilise 100 per cent ash (fly ash and bottom ash) generated during that year, however, in no case shall utilisation fall below 80 per cent in any year, and the thermal power plant shall achieve average ash utilisation of 100 per cent in a three years cycle:

Provided that the three years cycle applicable for the first time is extendable by one year for the thermal power plants where ash utilisation is in the range of 60-80 per cent, and two years where ash utilisation is below 60 per cent and for the purpose of calculation of percentage of ash utilisation, the percentage quantity of utilisation in the year 2021- 2022 shall be taken into account as per the table below:

Utilisation percentages of thermal power plants	First compliance Cycle to meet 100 per cent utilisation	Second compliance cycle onwards, to meet 100 per cent utilisation
>80 per cent	3 years	3 years
60-80 per cent	4 years	3 years
<60 per cent	5 years	3 years

Provided further that the minimum utilisation percentage of 80 per cent shall not be applicable to the first year and first two years of the first compliance cycle for the thermal power plants under the utilisation category of 60-80 per cent and <60 per cent, respectively.

Provided also that 20per cent of ash generated in the final year of compliance cycle may be carried forward to the next cycle which shall be utilised in the next three years cycle along with the ash generated during that cycle.

- (5) The unutilised accumulated ash i.e. legacy ash, which is stored before the publication of this notification, shall be utilised progressively by the thermal power plants in such a manner that the utilization of legacy ash shall be completed fully within ten years from the date of publication of this notification and this will be over and above the utilisation targets prescribed for ash generation through current operations of that particular year:

Provided that the minimum quantity of legacy ash in percentages as mentioned below shall be utilised during the corresponding year and the minimum quantity of legacy ash is to be calculated based on the annual ash generation as per installed capacity of thermal power plant.

Year from date of publication	1 st	2 nd	3 rd -10 th
Utilisation of legacy ash (in percentage of Annual ash)	At least 20 per cent	At least 35 per cent	At least 50 per cent

Provided further that the legacy ash utilisation shall not be required where ash pond or dyke has stabilised and the reclamation has taken place with greenbelt or plantation and the concerned State Pollution Control Board shall certify in this regard. Stabilisation and reclamation of an ash pond or dyke including certification by the Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be carried out within a year from the date of publication of this notification. The ash remaining in all other ash ponds or dykes shall be utilised in progressive manner as per the above mentioned timelines.

Note: The obligations under sub-paragraph (4) and (5) above for achieving the ash utilisation targets shall be applicable from 1st April, 2022.

- (6) Any new as well as operational thermal power plant may be permitted an emergency or temporary ash pond with an area of 0.1 hectare per Mega Watt (MW). Technical specifications of ash ponds or dykes shall be as per the guidelines of Central Pollution Control Board (CPCB) made in consultation with Central Electricity Authority (CEA) and these guidelines shall also lay down a procedure for annual certification of the ash pond or dyke on its safety, environmental pollution, available volume, mode of disposal, water consumption or conservation in disposal, ash water recycling and greenbelt, etc., and shall be put in place within three months from the date of publication of this notification.
- (7) Every coal or lignite based thermal power plant shall ensure that loading, unloading, transport, storage and disposal of ash is done in an environmentally sound manner and that all precautions to prevent air and water pollution are taken and status in this regard shall be reported to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in Annexure attached to this notification.
- (8) Every coal or lignite based thermal power plant shall install dedicated silos for storage of dry fly ash silos for at least sixteen hours of ash based on installed capacity and it shall be reported upon to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in the Annexure and shall be inspected by Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) from time to time.
- (9) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall provide real time data on daily basis of availability of ash with Thermal Power Plant (TPP), by providing link to Central Pollution Control Board's web portal or mobile phone App for the benefit of actual user(s).
- (10) Statutory obligation of 100 per cent utilisation of ash shall be treated as a change in law, wherever applicable.

B. For the purpose of utilisation of ash, the subsequent sub-paras shall apply.—

- (1) All agencies (Government, Semi-government and Private) engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams within 300 kms from the lignite or coal based thermal power plants shall mandatorily utilise ash in these activities:

Provided that it is delivered at the project site free of cost and transportation cost is borne by such coal or lignite based thermal power plants.

Provided further that thermal power plant may charge for ash cost and transportation as per mutually agreed terms, in case thermal power plant is able to dispose the ash through other means and those agencies makes a request for it and the provisions of ash free of cost and free transportation shall be applicable, if thermal power plant serves a notice on the construction agency for the same.

- (2) The utilisation of ash in the said activities shall be carried out in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, Central Building Research Institute, Roorkee, Central Road Research Institute, Delhi, Central Public Works Department, State Public Works Departments and other Central and State Government Agencies.

- (3) It shall be obligatory on all mines located within 300 kilometres radius of thermal power plant, to undertake backfilling of ash in mine voids or mixing of ash with external Overburden dumps, under Extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private Sector) within three hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measures to mix at least 25 per cent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS):

Provided that such thermal power stations shall facilitate the availability of required quantity of ash by delivering ash free of cost and bearing the cost of transportation or cost of transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation.- For the purpose of this sub-paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 per cent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

- (4) (i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment, Forest and Climate Change (MoEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environmental Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.
- (ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments or modifications in the permissions issued by various regulatory authorities within one year from the date of identification of such mines.
- (5) (i) There shall be a committee headed by Chairperson, Central Pollution Control Board (CPCB) with representatives from Ministry of Environment, Forest and Climate Change, Ministry of Power, Ministry of Mines, Ministry of Coal, Director General of Mine Safety and Indian Bureau of Mines for identification of mines for backfilling of mine voids with ash or mixing of ash with overburden dump including examination of safety, feasibility (not economic feasibility) and aspects of environmental contamination and the committee shall get updated quarterly reports prepared regarding identified mines (both underground and opencast) for the stakeholder Ministries or Departments and the committee shall start identifying the suitable mines immediately after the publication of this notification.
- (ii) Thermal power plants or mines shall not wait for disposal of ash till the identification is done by the above mentioned committee, to meet the utilisation targets mandated as above.
- (6) Filling of low lying areas with ash shall be carried out with prior permission of the State Pollution Control Board or Pollution Control Committee for approved projects, and in accordance with guidelines laid down by Central Pollution Control Board (CPCB) and the State Pollution Control Board or Pollution Control Committee (PCC) shall publish approved sites, location, area and permitted quantity annually on its website.
- (7) Central Pollution Control Board after engaging relevant stakeholders, shall put in place the guidelines within one year for all types of activities envisaged under this notification including putting in place time bound online application process for the grant permission by State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs).

- (8) All building construction projects (Central, State and Local authorities, Govt. undertakings, other Govt. agencies and all private agencies) located within a radius of three hundred kilometres from a coal or lignite based thermal power plant shall use ash bricks, tiles, sintered ash aggregate or other ash based products, provided these are made available at prices not higher than the price of alternative products.
- (9) Manufacturing of ash based products and use of ash in such products shall be in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, and Central Pollution Control Board.

C. Environmental compensation for non-compliance.—

- (1) In the first two years of a three years cycle, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved at least 80 per cent ash (fly ash and bottom ash) utilisation, then such non-compliant thermal power plants shall be imposed with an environmental compensation of Rs. 1000 per ton on unutilised ash during the end of financial year based on the annual reports submitted and if it is unable to utilise 100 per cent of ash in the third year of the three years cycle, it shall be liable to pay an environmental compensation of Rs. 1000 per ton on the unutilised quantity on which environmental compensation has not been imposed earlier:

Provided that the environmental compensation shall be estimated and imposed at the end of last year of the first compliance cycle as per the various utilisation categories as mentioned in sub-paragraph (4) of Para A.

- (2) Environmental compensation collected by the authorities shall be deposited in the designated account of Central Pollution Control Board.
- (3) In case of legacy ash, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved utilisation equivalent to at least 20 per cent (for the first year), 35 per cent (for the second year), 50 per cent (for third to tenth year) of ash generated based on installed capacity, an environmental compensation of Rs. 1000 per ton of unutilised legacy ash during that financial year shall be imposed and if the utilization of legacy ash is not completed at the end of 10 years, an environmental compensation of Rs.1000 per ton shall be imposed on the remaining unutilised quantity which has not been imposed earlier.
- (4) It shall be the responsibility of the transporters or vehicle owner to deliver ash to authorised purchaser or user agency and if it is not complied, then an environmental compensation of Rs. 1500 per ton on such quantity as mis-delivered to unauthorised users or non- delivered to authorised users will be imposed besides prosecution of such non-compliant transporters by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (5) It is the responsibility of the purchasers or user agencies to utilise ash in an eco-friendly manner as laid down at para B of this notification and if it is not complied, then an environmental compensation of Rs. 1500 per ton shall be imposed by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (6) If the user agencies do not utilise ash to the extent obligated under para B or the extent to which they have been intimated through Notice(s) served under sub-paragraph (1) of para D, whichever is lower, they shall be liable to pay Rs. 1500 per ton of ash for the quantity they fall short off:

Provided that the environmental compensation on building constructions shall be levied at Rs.75/- per square feet of built up area of construction.

- (7) (i) The environmental compensation collected by Central Pollution Control Board from the thermal power plants and other defaulters shall be used towards the safe disposal of the unutilised ash and the fund may also be utilised for advancing research on use of ash including ash based products.

(ii) The liability of ash utilisation shall be with thermal power plants even after imposition of environmental compensation on unutilised quantities and in case thermal power plant achieves the ash utilisation of any

particular cycle after imposition of environmental compensation in subsequent cycles, the said amount shall be returned to thermal power plant after deducting 10 per cent of the environmental compensation collected on the unutilised quantity during the next cycle and deduction of 20 per cent, 30 per cent, and so on, of the environmental compensation collected is to be made in case of utilisation of ash in subsequent cycles.

D. Procedure for supply of ash or ash based products.—

- (1) The owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate shall serve written notice to persons or agencies who are liable to utilise ash or ash based products, offering for sale, or transport or both.
- (2) Persons or user agencies who have been served notices by owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate, if they have already tied up with other agencies for the purpose of utilisation of ash or ash products, shall inform the thermal power plant accordingly, if they cannot use any ash or ash products or use reduced quantity.

E. Enforcement, Monitoring, Audit and Reporting.—

- (1) The Central Pollution Control Board (CPCB) and the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be the enforcing and monitoring authority for ensuring compliance of the provisions and shall monitor the utilisation of ash on quarterly basis. Central Pollution Control Board shall develop a portal for the purpose within six months of date of publication of the notification. The concerned District Magistrate shall have concurrent jurisdiction for enforcement and monitoring of the provisions of this notification.
- (2) (i) Thermal power plants shall upload monthly information regarding ash generation and utilisation by 5th of the next month on the web portal. Annual implementation report (for the period 1st April to 31st March) providing information about the compliance of provisions in this notification shall be submitted by the 30th day of April, every year to the Central Pollution Control Board, concerned State Pollution Control Board or Pollution Control Committee (PCC), Central Electricity Authority (CEA), and concerned Integrated Regional Office of Ministry of Environment, Forest and Climate Change by the coal or lignite based thermal power plants. Central Pollution Control Board and Central Electricity Authority shall compile the annual reports submitted by all the thermal power plants and submit to Ministry of Environment, Forest and Climate Change by 31st May.

(ii) All other user agencies shall submit consumption or utilisation or disposal of ash and use of ash based products as mandated in this notification in the compliance report of Environmental Clearance (EC) issued by Ministry of Environment, Forest and Climate Change or State Level Environment Impact Assessment Authority (SEIAA) or Consent to Operate (CTO) issued by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), whichever is applicable. The Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall publish annual report of ash utilisation of all other agencies except thermal power plants to review the effective implementation of the provisions of the notification.
- (3) For the purpose of monitoring the implementation of the provisions of this notification, a committee shall be constituted under the Chairperson, Central Pollution Control Board (CPCB), with members from Ministry of Power, Ministry of Coal, Ministry of Mines, Ministry of Environment, Forest and Climate Change, Ministry Road Transportation and Highways, Department of Heavy Industry as well as any concerned stakeholder(s), to be nominated by the Chairman of the committee. The committee may make recommendations for effective and efficient implementation of the provisions of the notification. The committee shall meet at least once in six months and review annual implementation reports and the committee shall also hold stakeholder consultations for monitoring of ash utilisation as mandated by this notification by inviting relevant stakeholder(s) at least once in six months. The committee shall submit the six monthly report to Ministry of Environment, Forest and Climate Change (MoEFCC).

- (4) For the purpose of resolving disputes between thermal power plants and users of ash or manufacturer of ash based products, the State Governments or Union territory administration constitute a Committee within three months from the date of publication of this notification under the Chairman, State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) with representatives from Department of Power, and one representative from the Department which deals with the subject of concerned agency with which dispute is made.
- (5) The compliance audit for ash disposal by the thermal power plants and the user agency shall be conducted by auditors, authorised by Central Pollution Control Board (CPCB) and audit report shall be submitted to Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) by 30th November every year. Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall initiate action against non-compliant thermal power plants within fifteen days of receipt of audit report.

[F. No. HSM-9/1/2019-HSM]

NARESH PAL GANGWAR, Jt. Secy.

Annexure

Ash Compliance Report (for the period 1st April-31st March) to be submitted on or before 31st May.

Sl. No.	Details	
1.	Name of Power Plant	
2.	Name of the company	
3.	District	
4.	State	
5.	Postal address for communication:	
6.	E-mail:	
7.	Power Plant installed capacity (MW):	
8.	Plant Load Factor (PLF):	
9.	No. of units generated (MWh):	
10.	Total area under power plant (ha): (including area under ash ponds)	
11.	Quantity of coal consumption during reporting period (Metric Tons per Annum):	
12.	Average ash content in percentage (per cent):	
13.	Quantity of current ash generation during reporting period (Metric Tons per Annum): Fly ash (Metric Tons per Annum): Bottom ash (Metric Tons per Annum):	
14.	Capacity of dry fly ash storage silo(s) (Metric Tons) :	
15.	Details of utilisation of current ash generated during reporting period (a) Total quantity of current ash utilised (MTPA) during reporting period: (b) Quantity of fly ash utilised (MTPA): (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels) (ii) Cement manufacturing:	

	<ul style="list-style-type: none"> (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and fly over embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts; (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>(c) Quantity of bottom ash utilised (MTPA):</p> <ul style="list-style-type: none"> (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): (ii) Cement manufacturing: (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and flyover embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts: (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>Total quantity of current ash unutilised (MTPA) during reporting period:</p>	
16.	Percentage utilisation of current ash generated during reporting period (per cent):	
17.	<p>Details of disposal of ash in ash ponds</p> <ul style="list-style-type: none"> (a) Total quantity of ash disposed in ash pond(s) (Metric Tons) as on 31st March (excluding reporting period): (b) Quantity of ash disposed in ash pond(s) during reporting period (Metric Tons): (c) Total quantity of water consumption for slurry discharge into ash ponds during reporting period (m³): (d) Total number of ash ponds: <ul style="list-style-type: none"> (i) Active: (ii) Exhausted (yet to be reclaimed): (iii) Reclaimed: (e) total area under ash ponds (ha): 	
18.	<p>Individual ash pond details</p> <p><i>Ash pond-1,2, etc (please provide below mentioned details separately, if number of ash ponds is more than one)</i></p> <ul style="list-style-type: none"> (a) Status: Under construction or Active or Exhausted or 	

	<p>Reclaimed</p> <p>(b) Date of start of ash disposal in ash pond (DD/MM/YYYY or MMYYYY):</p> <p>(c) Date of stoppage of ash disposal in ash pond after completing its capacity (DD/MM/YYYY or MM/YYYY): (Not applicable for active ash ponds)</p> <p>(c) area (hectares):</p> <p>(d) dyke height (m):</p> <p>(d) volume (m³):</p> <p>(e) quantity of ash disposed as on 31st March (Metric Tons):</p> <p>(f) available volume in percentage (per cent) and quantity of ash can be further disposed (Metric Tons):</p> <p>(g) expected life of ash pond (number of years and months):</p> <p>(e) co-ordinates (Lat and Long): (please specify minimum 4 co-ordinates)</p> <p>(f) type of lining carried in ash pond: HDPE lining or LDPE lining or clay lining or No lining</p> <p>g) mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)</p> <p>(h) Ratio of ash: water in slurry mix (1: ___):</p> <p>(i) Ash water recycling system (AWRS) installed and functioning: Yes or No</p> <p>(j) Quantity of wastewater from ash pond discharged into land or water body (m³):</p> <p>(k) Last date when the dyke stability study was conducted and name of the organisation who conducted the study:</p> <p>(l) Last date when the audit was conducted and name of the organisation who conducted the audit:</p>									
19.	<p>Quantity of legacy ash utilised (MTPA):</p> <ol style="list-style-type: none"> i. Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): ii. Cement manufacturing: iii. Ready mix concrete: iv. Ash and Geo-polymer based construction material: v. Manufacturing of sintered or cold bonded ash aggregate: vi. Construction of roads, road and flyover embankment: vii. Construction of dams: viii. Filling up of low lying area: ix. Filling of mine voids: x. Use in overburden dumps: xi. Agriculture: xii. Construction of shoreline protection structures in coastal districts; xiii. Export of ash to other countries: xiv. Others (please specify): 									
20.	<table border="1"> <tr> <td colspan="4" data-bbox="268 1937 1437 1982">Summary:</td> </tr> <tr> <td data-bbox="268 1982 571 2054">Details</td> <td data-bbox="571 1982 869 2054">Quantity generated (MTP)</td> <td data-bbox="869 1982 1157 2054">Quantity utilised (MTP) and (per cent)</td> <td data-bbox="1157 1982 1437 2054">Balance quantity (MTP)</td> </tr> </table>	Summary:				Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)	
Summary:										
Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)							

	Current ash during reporting period			
	Legacy ash			
	Total			
21.	Any other information: Soft copy of the annual compliance report, and shape files of power plant and ash ponds may be e-mailed to:- moefcc-coalash@gov.in			
22.	Signature of Authorised Signatory			

Ankur Udyog Limited (Steel Division)

Details of Development of Green Belt within the Plant

Plot Area - 79 Acers

Green Belt Area 33% = 26.07 Acers

Green Belt already Developed = 20 Acers

Green Bent area under Development - 6 Acers

Some Photographs are annexed-

